Twelfth Lok Sabha III Session (30/11/1998 to 23/12/1998)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, November 30, 1998/Agrahayana 9, 1920 (Saka)

No. 47

11 A.M.

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.1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Nikunja Behari Chowdhury, a member of First Lok sabha, Shri Dwaipayan Sen, a member of Fourth Lok Sabha, Shri Narsingh Yadav, a member of Sixth Lok Sabha, Shri Lakhan Lal Gupta, a member of Fourth Lok Sabha, Shri Banamali Babu, a member of Fifth Lok Sabha, Shri J. Rameshwar Rao, a member of Second to Sixth Lok Sabha and Shri T. Abdul Wahid, a member of Third Lok Sabha.

He made a reference to the loss of several lives in a landslide in the hilly terrain of Pithoragarh including trekkers and pilgrims who were on their way to Kailash-Mansarovar shrine on 18 August, 1998.

He also made reference to loss of several lives in another tragic mishap in a train accident on 26 November, 1998 when the speeding Jammu-Sealdah Express rammed into the derailed bogies of the Mumbai-Amritsar Frontier Mail at Kauri village near Khanna in Punjab.

Thereafter members stood in silence for a short while as a mark of respect to the deceased.

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3. Questions

Due to interruptions in the House, Questions could not be called for oral answer. Starred Question Nos. 1—20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 1—230 will be printed in the official Report for the day.

(Due to v. uptions in the House, Lok Sabha adjourned at 11.23 A.M. and re-assembleu at 2 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.12 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 1st December, 1998)

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S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-3179LS-30.11.1998

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, December 1, 1998/Agrahayana 10, 1920 (Saka)

No. 48

11 A.M.

1. OATH

Shri Mansukhbhai Vasava took the Oath in Hindi, signed Roll of Members and took his seat in the House.

11.02 A.M.

2. OBITUARY REFERENCE

The Speaker made reference to the passing away of Shri Ghasi Ram Yadav, a sitting Member of Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

3. QUESTIONS

As the House adjourned after obituary reference, Starred Questions could not be called for oral answer. Starred Question Nos. 21-40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 231-460 would be printed in the Official Report for the day.

11.04 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 2nd December, 1998.)

S. GOPALAN, Secretary-General.

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MGIP(PLU)MRND-3222LS-01-12-1998.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 2, 1998/Agrahayana 11, 1920 (Saka)

No. 49

11 A.M.

1. Starred Questions

Starred Question Nos. 42-44 were orally answered. Replies to Starred Question Nos. 41 and 45-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461-690 were laid on the Table.

12.00 Hrs.

3. Papers laid on the Table

The following papers were laid onn the Table:---

- A copy of the Corrigendum to the Memorandum of Action Taken (MOAT) on the Final Report* of the Jain Commission of Inquiry (in English version only).
- (2) A copy each of the following Orders (Hindi and English versions) under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982:—
 - Special Order dated the 4th September, 1998 made by the President providing additional funds under Schedule I relating to Raj Bhawan of the Governor of Assam for the financial year 1998-99.
 - (ii) Special Order dated the 4th September, 1998 made by the President increasing the amounts in respect of Hospitality and Tour under Schedule II relating to the Governor of Assam for the financial year 1998-99.

*Final Report of Jain Commission of Inquiry was laid on the Table of the House on July 31, 1998.

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- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
 - (i) The Apprenticeship (Amendment) Rules, 1998 published in Notification No. G.S.R. 107 in Gazette of India dated the 6th June, 1998 together with a corrigendum thereto in Hindi version only, published in Notification No. G.S.R. 151 dated the 8th August, 1998.
 - (ii) The Apprenticeship (Amendment) Rules, 1998 published in Notification No. G.S.R. 110 in Gazette of India dated the 13th June, 1998 together with a corrigendum thereto in Hindi version only, published in Notification No. G.S.R. 152 dated the 8th August, 1998.

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- (iii) The Apprenticeship (Amendment) Rules, 1998 published in Notification No. G.S.R. 123 in Gazette of India dated the 4th July, 1998 together with a corrigendum thereto, published in Notification No. G.S.R. 157 dated the 15th August, 1998.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1995-96, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1995-96.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1996-97, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1996-97.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1993-94, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Ladakh, for the year 1993-94.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1994-95, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Ladakh, for the year 1994-95.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Ladakh, for the year 1995-96.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Ladakh, for the year 1996-97, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Ladakh, for the year 1996-97.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1995-96, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 1995-96.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 1996-97.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 1996-97.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 1996-97.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 1995-96.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1996-97.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1994-95.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1994-95, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1994-95.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 1996-97.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1995-96.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1996-97.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Oilfields (Regulation and Development) Amendment Ordinance, 1998, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (41) A copy of the Notification No. G.S.R.500(E) (Hindi and English versions) published in Gazette of India dated the 18th August, 1998 making certain alterations in Schedule XIV to

the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.

- (42) A copy of the Central Wakf Council Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 593 in Gazette of India dated the 30th September, 1998, under subsection (3) of section 12 of the Wakf Act, 1995.
- (43) A copy of the Notification No. S.O. 958(E) (Hindi and English versions) published in Gazette of India dated the 9th November, 1998 seeking to exempt crude oil produced in the exploration blocks to be offered under New Exploration Licensing Policy through competitive international bidding from the cess leviable thereon, issued under sub-section (4) of section 15 of the Oil Industry (Development) Act, 1974.
- (44) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution :---
 - The Central Vigilance Commission Ordinance, 1998 (No. 15 of 1998), promulgated by the President on the 25th August, 1998, together with a Corrigendum thereto in Hindi version only.
 - (2) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1998 (No. 16 of 1998), promulgated by the President on the 29th August, 1998, together with a Corrigendum thereto in Hindi version only.
 - (3) The Oilfields (Regulation and Development) Amendment Ordinance, 1998 (No. 17 of 1998), promulgated by the President on the 3rd September, 1998.
 - (4) The Central Vigilance Commission (Amendment) Ordinance, 1998 (No. 18 of 1998), promulgated by the President on the 27th October, 1998.
 - (5) The Companies (Amendment) Ordinance, 1998 (No. 19 of 1998), promulgated by the President on the 31st October, 1998.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 1997-98.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1997-98.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 1997-98.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 1997-98.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 1997-98.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhi Nagar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Plasma Research, Gandhi Nagar, for the year 1997-98.

- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1997-98, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1997-98.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 1997-98.
- (53) A copy of the Standards of Weights and Measures (Packaged Commodities) (Second Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 178 in Gazette of India dated the 12th September, 1998, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (54) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - G.S.R. 108 published in Gazette of India dated the 13th June, 1998 containing Corrigendum to the Notification No. G.S.R. 284 dated the 12th July, 1997.
 - (ii) G.S.R. 109 published in Gazette of India dated the 13th June, 1998 containing Corrigendum to the Notification No. G.S.R. 285 dated the 12th July, 1997.
 - (iii) G.S.R. 171 published in Gazette of India dated the 29th August, 1998 containing Corrigendum to the Notification No. G.S.R. 230
 (E) dated the 30th April, 1998.
 - (iv) The Indian Police Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1998 published in Notification No. G.S.R. 196(E) in Gazette of India dated the 20th April, 1998.

- (v) The Indian Police Service (Pay) Fifteenth Amendment Rules, 1998 published in Notification No. G.S.R. 197(E) in Gazette of India dated the 20th April, 1998.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1998 published in Notification No. G.S.R. 216(E) in Gazette of India dated the 24th April, 1998.
- (vii) The Indian Police Service (Pay) Sixteenth Amendment Rules, 1998 published in Notification No. G.S.R. 217(E) in Gazette of India dated the 24th April, 1998.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1998 published in Notification No. G.S.R. 270(E) in Gazette of India dated the 25th May, 1998.
 - (ix) The Indian Police Service (Pay) Seventeenth Amendment Rules, 1998 published in Notification No. G.S.R. 271(E) in Gazette of India dated the 25th May, 1998.
 - (x) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1998 published in Notification No. G.S.R. 168 in Gazette of India dated the 29th August, 1998.
 - (xi) The Indian Police Service (Pay) Twentieth Amendment Rules, 1998 published in Notification No. G.S.R. 169 in Gazette of India dated the 29th August, 1998.
- (xii) The Indian Forest Service (Pay) Second Amendment Rules, 1998 published in Notification No. G.S.R. 171 in Gazette of India dated the 29th August, 1998.
- (xiii) G.S.R. 186 published in Gazette of India dated the 26th September, 1998 containing Corrigendum to the Notification No. G.S.R.
 378 dated the 15th November, 1997.
- (xiv) G.S.R. 187 published in Gazette of India dated the 26th September, 1998 containing Corrigendum to the Notification No. G.S.R. 598(E) dated the 17th October, 1997.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1997-98, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 1997-98.

4. Assent to Bills

- (1) The Finance (No. 2) Bill, 1998.
- (2) The Beedi Workers Welfare Cess (Amendment) Bill, 1998.
- (3) The President's Emoluments and Pension (Amendment) Bill, 1998.
- (4) The Salaries and Alowances of Officers of Parliament (Amendment) Bill, 1998.

SECRETARY-GENERAL also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to by the President :---

- (1) The National Institute of Pharmaceutical Education and Research Bill, 1998.
- (2) The Electricity Regulatory Commissions Bill, 1998.
- (3) The Lotteries (Regulation) Bill, 1998.
- (4) The Electricity Laws (Amendment) Bill, 1998.
- (5) The Interest of Delayed Payments to Small Scale and Ancillary Industrial Undertakings (Amendment) Bill, 1998.
- (6) The Governors (Emoluments, Allowances and Privileges) (Amendment) Bill, 1998.
- (7) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1998.

5. Report of Joint Committee on Offices of Profit (11th Lok Sabha) presented to Hon'ble Speaker during Eleventh Lok Sabha

SECRETARY-GENERAL laid on the Table a copy of Third Report of Joint Committee on Offices of Profit (11th Lok Sabha).

6. Report of Standing Committee on Communications

SHRI SOMNATH CHATTERJEE presented the Sixth Report (Hindi and English versions) of the Standing Committee on Communications on Recommendations of Telecom Regulatory Authority of India regarding increase in telephone tariff of Basic Telecom Services.

1. Report of the Standing Committee on External Affairs

SHRI I.K: GUJRAL presented the Second Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken on the recommendations contained in the Fourth Report (Eleventh Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 1997-98.

8. Report & Minutes of Standing Committee on Finance

SHRI MURLI DEORA presented the Tenth Report and Minutes (Hindi and English versions) of the Standing Committee on Finance on the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1998.

Report of the Standing Committee on Urban and Rural Development (1998-99)

DR. SHAFIQUR RAHMAN BARQ presented the Eleventh Report (Hindi and English versions) of the Committee on Urban and Rural Development on the Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1997.

10. Reports of the Standing Committee on Home Affairs

SHRI NEDURUMALLI JANARDHANA REDDY laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:---

- / (i) Forty-sixth Report on the Indian Majority (Amendment) Bill, 1997;
- (ii) Forty-seventh Report on the Marriage Laws (Amendment) Bill, 1997; and
- (iii) Forty-eighth Report on the Administrators-General (Amendment) Bill, 1998.

11. Evidence Tendered before the Standing Committee on Home Affairs

SHRI NEDURUMALLI JANARDHANA REDDY laid on the Table a copy each of Evidence tendered before the Standing Committee on Home Affairs on the (i) Indian Majority (Amendment) Bill, 1997; (ii) Marriage Laws (Amendment) Bill, 1997; and (iii) Administrators-General (Amendment) Bill, 1998.

12. Presentation of Petition

SHRI BASUDEB ACHARIA presented a petition signed by Shri Binoy Mukherjee, Working President, National Projects Construction Corporation Ltd. Workers Union of India, 53, AJC Bose Road, Calcutta and others requesting for redeployment of NPCC workers from Ministry of Water Resources to Ministry of Power.

12.08 P.M.

13. Felicitation to Prof. Amartya Sen on his winning the Nobel Prize for Economics

The Speaker felicitated Prof. Amartya Sen on his winning the Nobel Prize for economics and made the following observation:---

"Hon[•]ble Members are aware that a son of India, Prof. Amartya Sen, outstanding economist and thinker has been awarded the 1998 Nobel Prize for Economics for his path breaking work in the field of welfare and development economics. Prof. Sen is the sixth Indian to achieve this rare distinction. Prof. Sen has made all of us feel proud by his achievement.

Prof. Sen's academic work has been both vast and varied. His Key contributions are his research on fundamental problems in welfare economics, axiomatic theory of social choice, definitions of welfare and poverty and human development indices, and empirical studies of famine. The Royal Swedish Academy of Sciences has paid tribute to Prof. Sen by saying,

"...Amartya Sen has made a number of noteworthy contributions to central fields of economic science and opened up new fields of study for subsequent generations of researches. By combining tools for economics and philosophy, he has restored an ethical dimension to the discussion of vital economics problems." Prof. Sen has over the years many major works in Economics and Philosophy to his credit which has earned him many awards.

I hope the whole House joins me in congratulating Nobel Laureate Prof. Amartya Sen on his singular achievement. We all wish him many more years of creative success.

12.11 P.M.

14. Statement by Minister

The Minister of Railways made a statement on the Railway accident which took place on 26.11.1998 near Khanna Station of Ambala Division on Northern Railway.

15. Motions for Elections to Committees

- (i) DR. MURLI MANOHAR JOSHI moved the following motion:-
- "That in pursuance of Section 3(4) (j) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the remaining term i.e. upto 10 February, 2001, subject to other provisions of the said Act."

The Motion was adopted

- (ii) Dr. Murli Manohar Joshi to move the following motion:---
- "That in pursuance of the provisions contained in clauses (ii) to (iv) of "rule 4 read with clause (3) of rule 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to other provisions of the said Rules and Regulations."

The motion was adopted

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H. Government Bills—Introduced

(1) THE HIGH DENOMINATION BANK NOTES (DEMONETISA-TION) AMENDMENT BILL, 1998.

(2) THE RAILWAY CLAIMS TRIBUNAL (AMENDMENT) BILL, 1998.

(Lok Sabha Adjourned at 1.30 P.M. and re-assembled at 2.37 P.M.)

2.38 P.M.

17. Matters under Rule 377

(1) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri (AVSM) raised a matter regarding need to introduce a direct train between Delhi and Kotdwar.

(2) Shri Dada Baburao Paranjpe raised a matter regarding need to retain office of Provident Fund relating to employees of Coalmines at Jabalpur, Madhya Pradesh.

(3) Shri Devi Bux Singh raised a matter regarding need to declare 'Pariyar' in Unnaon district of U.P. as a tourist resort and take steps for its development.

(4) Shri T. Govindan raised a matter regarding need to declare support price of natural rubber.

(5) Shri Mohan Singh raised a matter regarding need to allow Tibetee refugees to sell Woolen garments for their livelihood.

(6) Shri K.S. Rao raised a matter regarding need to direct Food Corporation of India to Purchase paddy from farmers of Andhra Pradesh.

(7) Shri Shakuni Chowdhary raised a matter regarding need to send a Central team to Khagaria Parliamentary constituency in Bihar to chalk out a plan to check recurring floods.

(8) Dr. S. Venu Gopalachari raised a matter regarding need to provide adequate funds to State Government of Andhra Pradesh to assist the people affected by recent cyclone.

(9) Shri Shyam Behari Mishra raised a matter regarding need to provide Central funds for construction of Ganga barrage in Kanpur, Uttar Pradesh.

(10) Dr. T. Subbarami Reddy raised a matter regarding need for revival of Hindustan Shipyard Limited.

(11) Shri Bijoy Handique raised a matter regarding need to check the menance of drugs traffic king in North East Region particularly in Manipur.

(12) Shri N. Dennis raised a matter regarding need for immediate repair and maintenance of the Tamilnadu part of the Thiruvananthapuram-Kanyakumari National Highway No. 47. 2.58 P.M.

18. Statutory Resolution-withdrawn

Time Taken : 2 Hrs. 17 Mts.

DR. T. Subbarami Reddy moved the following Resolution:

"That this House disaproves the Oilfields (Regulation and Development) Amendment Ordinance 1998 (No. 17 of 1998) promulgated by the President on 3 September, 1998.

After discussion as indicated in para 19(i) below, the Resolution was withdrawn by leave of the House.

19. Government Bills passed

(i) The Oilfields (Regulation and Development) Amendment Bill, 1998.

The motion for consideration of the Bill was moved by Shri K. Ramamurthy.

The following members took part in the combined debate on the Resolution (vide para 18 above) and the motion for consideration of the Bill:

- (1) Shri K.S. Rao
- (2) Shri Satya Pal Jain
- (3) Shri Lakshman Chandra Seth
- (4) Shri T.R. Baalu
- (5) Shri Mohan Singh
- (6) Shri V.V. Raghavan
- (7) Dr. Shakeel Ahmad
- (8) Shri Bikram Keshri Deo
- (9) Shri P.C. Thomas
- (10) Shri Kharabela Swain
- (11) Prof. Jogendra Kawade
- (12) Shri Rajo Singh
- (13) Shri Santosh Kumar Gangwar

Shri K. Ramamurthy replied to the combined debate.

Dr. T. Subbarami Reddy spoke (by way of reply to his Statutory Resolution).

The Motion for Consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

An amendment No. 2 for insertion of New Clause 4 was adopted.

New Clause 4 was adopted

Clause 1 was adopted as amended.

The enacting formula and the Long Title were also adopted.

The Motion that the Bill as amended be passed, was moved by Shri K. Ramamurthy.

Following members took part in the debate:---

- (1) Shri P. Chidambaram
- (2) Shri K. Ramamurthy

The Motion was adopted and the Bill as amended was passed.

17.16 Hrs.

Time taken : 1 Hr. 20 Mts.

(ii) The Export-Import Bank of India (Amendment) Bill, 1998.

The Motion for Consideration of the Bill was moved by Shri Kodamboor M.R. Janarthanan on behalf of Shri Yashwant Sinha.

The following members took part in the debate:---

- (1) Shri Konijeti Rosaiah
- (2) Shri Chetan Chauhan
- (3) Shri Mohan Singh
- (4) Smt. Geeta Mukherjee
- (5) Shri Rupchand Pal
- (6) Shri Chandrashekhar Sahu
- (7) Shri Shakeel Ahmad
- (8) Shri Jogendra Kawade
- (9) Shri Ramdas Athawale
- (10) Shri Varkala Radhakrishnan

Shri Kodamboor M.R. Janarthanan replied to the debate.

The Motion for Consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clause 2 was adopted.

Clause 1, the enacting formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Kodamboor M.R. Janarthanan.

The Motion was adopted and the Bill was passed.

6.36 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 3rd December, 1998).

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S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-3278LS-2-12-98.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 3, 1998/Agrahayana 12, 1920 (Saka)

No. 50

11 A.M.

1. Starred Questions

Starred Question Nos. 61-63 were orally answered. Replies to Starred Question Nos. 64-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691-920 were laid on the Table.

12.00 hrs.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1997-98, under section 10 of the Railway Act, 1989.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (3) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 563(E) in Gazette of India dated the 8th September, 1998, under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.
- (4) The Railway Passengers (Cancellation of ticket and refund of fare) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 410(E) in Gazette of India dated the 24th July, 1998, under section 199 of the Railways Act, 1989.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1997-98.
- (8) A copy of the Errata to White Paper on Railway Projects* (Hindi and English versions).
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1997-98.

^{*}White paper on Railway Projects were laid on the Table of the House on 28.7.1998.

X. Report of the Committee on Agriculture

Shri Kinjarapu Yerrannaidu presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Agriculture (Twelfth Lok Sabha) (1998-99) on 'Cultivation of Cotton' relating to the Ministry of Agriculture (Department of Agriculture & Co-operation).

5. Report of Business Advisory Committee

Shri Madan Lal Khurana presented the Sixth Report of the Business Advisory Committee.

12.48 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

- (1) Smt. Bhavana Chikhalia regarding need to bring regulation and development of coal Lignite, Methane minerals under the jurisdiction of State Governments.
- (2) Shri Ashok Pradhan regarding need for early completion of work of sugar mill at Jahangirpur in Khurja Parliamentary Constituency, U.P.
- (3) Shri Jagatvir Singh Drona regarding need to look into the grievances of the employees of Tannery and Footwear Corporation of India (TIFCO) and textile mills under NTC in Kanpur.
- (4) Shri Ravindra Kumar Pandey regarding need to look into the functioning of Civil and E & M Department of Central Coalfields Limited.
- (5) Shri Ranjib Biswal regarding need to chalk out a centrally sponsored programme to save Paradeep Port, Hukitola Island and Lamp House in Orissa from sea erosion.
- (6) Shri Vilas Muttemwar regarding need to approve the amendments made by Bihar Government to Baudha Gaya Temple Act, 1949.
- (7) Smt. Jayanti Patnaik regarding need to enhance quota of essential commodities for the State of Orissa.
- (8) Shri V.V. Raghavan regarding need to declare support price for copra at rupees four thousand per quintal.

- (9) Prof. Prem Singh Chandumajra regarding need to compensate farmers of Punjab whose crops have been damaged due to unseasonal rains.
- (10) Shri D. Venugopal regarding need to provide better communication facilities to Javvathu hill region in Tamilnadu.
- (11) Shri Balasaheb Vikhe Patil regarding need to increase duty on imported sugar.
- (12) Shri Ramdas Athawale regarding need to change the date of 'Polio Eradication Day' from 6th December, 1998 to some other date in order to ensure maximum participation in 42nd Annual Death Ceremony of Dr. Baba Saheb Bhimrao Ambedkar, falling on the same day.

(Lok Sabha adjourned at 12.49 P.M. and re-assembled at 1.35 P.M.).

1.44 P.M.

7. Government Bill—Under Consideration

Time recommended by BAC - 1 hour

Time taken : 27 mts

Balance: 33 mts

The Cotton Ginning and Pressing Factories (Repeal) Bill, 1998.

The Motion for consideration of the Bill was moved by Shri Kashiram Rana.

The following members took part in the debate:---

- (1) Shri Varkala Radhakrishnan
- (2) Smt. Bhavana Kardam Dave
- (3) Shri Ajay Chakraborty
- (4) Shri Tarit Baran Topdar

The discussion was not concluded.

8. Statements by Ministers

- *(i) The Minister of Home Affairs made a statement on the controversy over a religious shrine near Chikkamagalur (Karnataka).
- (**(ii) The Minister of State for Agriculture made a statement regarding Price Policy for Rabi Crops of 1998-99 to be marketed in 1999-2000.

^{*}Made at 2.03 P.M.

^{**} Made at 4.02 P.M.

***(iii) The Minister of Railways made a statement regarding Derailment of 8029 DN Kurla-Howrah Express in Manmad-Jalgaon Section of Central Railway's Bhusaval Division on 3 December, 1998.

2.11 P.M.

9. Discussion Under Rule 193

Time taken : 4 hrs. 26 mts.

Shri Rajesh Pilot raised a discussion regarding rise in prices of essential commodities.

The following members took part in the debate:---

(1) Smt. Geeta Mukherjee

(2) Shri Krishan Lal Sharma

(3) Shri Sudip Bandyopadhyay

(4) Shri Rupchand Pal

(5) Shri P. Chidambaram

(6) Prof. Prem Singh Chandumajra

(7) Shri Mohan Singh

(8) Dr. Raghuvansh Prasad Singh

(9) Shri Shanta Kumar

(10) Shri Rajo Singh

(11) Shri C. Sreenivasan

(12) Shri T.R. Baalu (Speech unfinished)

The discussion was not concluded.

7.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 4th December, 1998)

S. GOPALAN, Secretary-General.

* **Made at 4.08 P.M.

MGIP(PLU)MRND-3321LS-3-12-1998.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 4, 1998/Agrahayana 13, 1920 (Saka)

No. 51

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri L.V. Singh, a member of Ninth Lok Sabha.

Thereafter the Members stood in silence for a short while as a mark of respect to the deceased.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 81—84 were orally answered. Replies to Starred Ouestion Nos. 85—100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 921-1150 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 1997-98.

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- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 1997-98.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 1997-98.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Calcutta, for the year 1997-98.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1997-98.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Too' Room, Jamshedpur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 1997-98.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Ahmedabad, for the year 1997-98.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Indore, for the year 1997-98.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1997-98.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room, Ludhiana, for the year 1997-98.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Automotive Research Association of India, Pune, for the year 1997-98.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1997-98.

- (13) A copy of the Twenty-sixth Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1997-98, under section 155 of the Patents Act, 1970.
- (14) A copy of the Notification No. S.O. 874(E) (Hindi and English versions) published in Gazette of India dated the 25th September, 1998 notifying the M/s. Kasat Paper and Pulp Limited, Pune, as a mill producing newsprint, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (15) A copy of the Gas Cylinder (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 487(E) in Gazette of India dated the 10th August, 1998, under sub-section (8) of section 18 of the Explosives Act, 1884.
- (16) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks, for the year 1997-98, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Design, Ahmedabad, for the year 1997-98.
- (18) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1997-98, alongwith Audited Accounts.
- (19) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 1997-98.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1998-99.

- - (i) The Central Excise (Tenth Amendment) Rules, 1998 published in Notification No. G.S.R. 501(E) in Gazette of India dated the 18th August, 1998 together with an explanatory memorandum.
 - (ii) The Central Excise (Eleventh Amendment) Rules, 1998 published in Notification No. G.S.R. 515(E) in Gazette of India dated the 24th August, 1998 together with an explanatory memorandum.
 - (iii) The Central Excise (Twelfth Amendment) Rules, 1998 published in Notification No. G.S.R. 551(E) in Gazette of India dated the 1st September, 1998 together with an explanatory memorandum.
 - (iv) The Central Excise (Thirteenth Amendment) Rules, 1998 published in Notification No. G.S.R. 552(E) in Gazette of India dated the 2nd September, 1998 together with an explanatory memorandum.
 - (v) The Adhoc Exemption Order No. 68/6/98-CX dated the 7th September, 1998 together with an explanatory memorandum exempting from whole of the duty of excise on the paper to be used for Greeting Cards, Calendars, telephone/address books etc. by the Child Relief and You, Kotla Mubarakpur, New Delhi.
 - (vi) The Adhoc Exemption Order No. 70/8/98-CX dated the 7th October, 1998 together with an explanatory memorandum regarding exemption to Kinetic Honda (DX Model) Scooters specially designed for handicapped/disabled persons to be supplied by M/s Kinetic Honda Motor Limited, Pune to Vikalang Vikas Mitra Mandal, Mumbai, from so much of excise leviable thereon as in excess of 8 percent ad-valorem.
 - (vii) Adhoc Exemption Order No. 71/9/98-CX dated the 17th November, 1998 together with an explanatory memorandum regarding exemption to Mobile Hospital of the Schedule to the Central Excise Tariff Act, 1985 to be supplied by M/s\Siemens Limited, Mumbai from so much of the duty of excise leviable thereon as in excess of the amount calculated at the rate of 8 percent ad-valorem.
 - (viii) Adhoc Exemption Order No. 69/7/98-CX dated the 17th September, 1998, together with an explanatory memorandum regarding

exemption to 18 number of hand operated automatic transmission Maruti Zen Cars to be supplied by M/s Maruti Udyog Limited, Gurgaon, to Army Head-quarters from so much of the duty of excise leviable thereon as is in excess of the amount calculated at the rate of 8 percent *ad-valorem*.

- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 393(E) published in Gazette of India dated the 17th July, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 34/98-Cus., dated the 13th June, 1998.
 - (ii) G.S.R, 415 (E) published in Gazette of India dated the 30th July, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 23/98-Cus., dated the 2nd June, 1998.
 - (iii) G.S.R. 469 (E) published in Gazette of India dated the 3rd August, 1998 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein of 22nd June, 1994 and 3rd June, 1997 respectively.
 - (iv) G.S.R. 470 (E) published in Gazette of India dated the 3rd August, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 29/97-Cus., dated the 1st April, 1997.
 - (v) G.S.R. 492(E) published in Gazette of India dated the 11th August, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 29/97-Cus., dated the 1st April, 1997.
 - (vi) G.S.R. 522 (E) published in Gazette of India dated the 25th August, 1998 together with an explanatory memorandum extending facility for export and imports of goods under Duty Exemption Pass Book (DEPB) Scheme from inland Container Depot at Jodhpur.
 - (vii) G.S.R. 609 (E) published in Gazette of India dated the 9th October, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 29/97-Cus., dated the 1st April, 1997.

- (viii) G.S.R. 610 (E) published in Gazette of India dated the 9th October, 1998 together with an explanatory memorandum making certain amendments in the existing four Notifications mentioned therein.
 - (ix) The Courier Imports and Exports (Clearance) Regulations, 1998 published in Notification No. G.S.R. 662(E) in Gazette of India dated the 9th November, 1998 together with an explanatory. memorandum.
 - (x) The Customs (Fees for Rendering Services by Customs Officers) Regulations, 1998 published in Notification No. G.S.R. 558 (E) in Gazette of India dated the 4th September, 1998, together with an explanatory memorandum.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
 - (i) The Income-tax (Ninteenth Amendment) Rules, 1998 published in Notification No. S.O. 902 (E) in Gazette of India dated the 13th October, 1998.
 - (ii) The Income-tax (Twenty Second Amendment) Rules, 1998 published in Notification No. S.O. 923 (E) in Gazette of India dated the 23rd October, 1998.
 - (iii) The Income-tax (Twenty Third Amendment) Rules, 1998 published in Notification No. S.O. 924(E) in Gazette of India dated the 23rd October, 1998.
 - (iv) The Income-tax (Twenty Fourth Amendment) Rules, 1998 published in Notification No. S.O. 925 (E) in Gazette of India dated the 23rd October, 1998.
- (24) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 1997-98, alongwith Audited Accounts.
- (25) A copy of the Depositories (Appeal to the Central Government) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 413 (E) in Gazette of India dated the 28th July 1998, under section 27 of the Depositories Act, 1996.
- (26) The Securities and Exchange Board of India (Appeal to the Central Government) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 557 (E) in Gazette of India

dated the 4th September, 1998, under section 31 of the Securities and Exchange Board of India Act, 1992.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics at the Delhi School of Economics, Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Centre for Development Economics at the Delhi School of Economics, Delhi, for the year 1997-98, together with Audit Report thereon.
- (28) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 1997-98, alongwith Audited Accounts.
- (29) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economics Research, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (31) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 1997-98, alongwith Audited Accounts.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 1997-98, alongwith Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 1997-98.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 13 of the Central Sales Tax Act, 1956:—
 - (i) The Central Sales Tax (Registration and Turnover) Amendment Rules, 1998 published in Notification No. G.S.R. 483 (E) in Gazette of India dated the 7th August, 1998, together with an explanatory memorandum.

(ii) The Central Sales Tax (Registration and Turnover) Amendment Rules, 1998 published in Notification No. G.S.R. 695 (E) in Gazette of India dated the 20th November, 1998 together with an explanatory memorandum.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd December, 1998, Rajya Sabha passed the Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1998.

6. Bill as passed by Rajya Sabha-laid on the Table

The Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1998.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled // Tribes

Shri Kariya Munda presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto.



(1) Action taken by the Government on the Recommendations contained in the Third Report (Eleventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance, Department of Economic Affairs (Banking Division)— Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Allahabad Bank and Credit Facilities provided by the Bank to them.

- 2) Action taken by the Government on the Recommendations contained in the Seventh Report (Eleventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Food Processing Industries—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Modern Food Industries (India) Ltd.
- **3**, v³ (3) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in India Tourism Development Corporation Ltd.

(4) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Canara Bank and credit facilities provided by the Bank to them. (5) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology including reservation for Scheduled Castes and Scheduled Tribes in admission therein.

8. Reports of the Standing Committee on Commerce

Shri Murasoli Maran laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Commerce:

- (1) Thirty-fifth Report on India and the WTO; and
- (2) Thirty-Sixth Report on Development Potential of Commerce in the North Eastern Region.

9. Report of the Standing Committee on Transport and Tourism

Shri P. C. Chacko laid the Thirty-fourth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on the Merchant Shipping (Second Amendment) Bill, 1998.

10. Evidence tendered before the Standing Committee on Transport and Tourism

Shri P. C. Chacko laid on the Table a copy of the Evidence tendered before the Standing Committee on Transport and Tourism on the Merchant Shipping (Second Amendment) Bill, 1998.

11. Statements by Ministers

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- The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th December, 1998.
- *(2) The Minister of State in the Ministry of Railways made a statement regarding further details of the derailment of the Kurla-Howrah
 Express, which has taken place on 3 December, 1998.
- (**(3) The Minister of Human Resource Development made a statement regarding incidents relating to the Aligarh Muslim University.

12. Motions for Elections to Committees

(i) Shri Ramakrishna Hegde moved the following motion:---

"That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority Act, 1972 and Rule 4(1) of Marine Products Export Development Authority Rules, 1972, the members

^{*} Made at 4.35 P.M.

^{**} Made at 5.00 P.M.

of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

(ii) Shrimati Maneka Gandhi moved the following motion:---

"That in pursuance of Section 3(2) (h) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Coordination Committee for the period till they cease to be the Members of the House subject to other provisions of the Act and the Rules made thereunder."

The motion was adopted.

13. Motion Regarding Report of Joint Committee on Essential Commodities (Amendment) Bill, 1998—Extension of Time

Shri Shyam Bihari Mishra moved the following motion:---

"That this House do extend upto the last day of the last week of the Winter Session, 1998 the time for presentation of the Report of the Joint Committee on Essential Commodities (Amendment) Bill, 1998."

(Due to interruptions in the House, Lok Sabha adjourned at 12.48 P.M. and re-assembled at 1.33 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.37 P.M. and re-assembled at 2.15 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.17 P.M. and re-assembled at 2.45 P.M.)

Shri S.S. Barnala clarified some points raised by Members.

The Speaker, thereafter, made the following observation:---

"Hon. Members, in view of what the Hon. Minister has said, I would expect the House to give time to the Joint Committee till Wednesday, the 9th December, 1998 to submit its Report. I hope that the House agrees to adopt the Motion subject to this modification."

The House agreed.

2.50 p.m.

14. Motion Regarding Sixth Report of Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:---

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 3rd December, 1998."

The motion was adopted.

3.33 p.m.

15. Private Members' Bills ---Introduced

- (1) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1998, by Dr. T. Subbarami Reddy.
- (2) The Electricity (Priority Supply to Rural Areas and Agriculture Sector) Bill, 1998 by Shri R. Sambasiva Rao.
- (3) The Constitution (Amendment) Bill, 1998 (Amendment of article 324) by Shri R. Sambasiva Rao.
- (4) The Prevention of Insults to National Honour (Amendment) Bill, 1998 (Insertion of new section 4) by Shri R. Sambasiva Rao.
- (5) The Prohibition of Extravagant Expenditure on Marriages Bill, 1998 by Shri R. Sambasiva Rao.
- (6) The Foreign Aid Fund of India Bill, 1998 by Dr. T. Subbarami Reddy.
 - (7) The Slums and Jhuggi-Jhopri Areas Clearance Bill, 1998 by Dr. T. Subbarami Reddy.
- (8) The Small Family (Motivation) Bill, 1998 by Dr. T. Subbarami Reddy.
- (9) The Jamia Millia Islamia (Amendment) Bill, 1998 (Amendment of the Long Title, etc.) by Shri G.M. Banatwalla.
- / (10) The Eradication of Unemployment Bill, 1998 by Shri G. M. Banatwalla.
 - (11) The Contract Labour (Regulation and Abolition) (Amendment) Bill, 1998 (Amendment of Section 1, etc.) by Shri Basudeb Acharia.
 - (12) The Backward Areas Development Board Bill, 1998 by Shri Bachi Singh Rawat.
- (13) The Urban Land (Ceiling and Regulation) Amendment Bill, 1998 (Amendment of section 10) by Shri Bhagwan Shankar Rawat.

- (14) The Use of Indian Languages in Commercial Advertisements and on Packages of Consumer Goods Bill, 1998 by Dr. Laxminarayan Pandey.
- (15) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1998 (Amendment of the Schedule) by Shri Vaiko.
- (16) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1998 by Shri Virendra Verma.
- (17) The State of Vidarbha Bill, 1998 by Shri Vilas Muttemwar.
- (18) The Constitution (Amendment) Bill, 1998 (Insertion of new article 330A, etc.) by Shri Mohan Singh.
- (19) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1998 (Amendment of the Schedule) by Shri Madhab Rajbongshi.
- (20) The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1998 (Amendment of section 2, etc.) by Dr. Laxminarayan Pandey.
- (21) The Special Protection Group (Amendment) Bill, 1998 (Amendment of the Long Title, etc.) by Shri Mohan Singh.
- (22) The Constitution (Amendment) Bill, 1998 (Amendment of articles 84 and 173) by Shri Chandrashekhar Sahu.
- (23) The Council for Environment Protection Bill, 1998 by Shri Bachi Singh Rawat.
- (24) The Registration of Marriages Bill, 1998 by Shri Bachi Singh Rawat.
- (25) The Education Bank of India Bill, 1998 by Shri Bachi Singh Rawat.
- (26) The Prevention of Bogus Advertisements and Publicity Bill, 1998 by Shri Mohan Singh.
- (27) The Code of Criminal Procedure (Amendment) Bill, 1998 (Amendment of section 167, etc.) by Smt. Jayanti Patnaik.
- (128) The National Commission for Children Bill, 1998 by Smt. Jayanti Patnaik.
 - (29) The Women Development Bank Bill, 1998 by Smt. Jayanti Patnaik.
- (30) The Alternate Fuel Resources Board Bill, 1998 by Shri Annasahib M.K. Patil.
 - (31) The Special Courts for Women Bill, 1998 by Smt. Jayanti Patnaik.
- (32) Th Farmers (Removal of Indebtedness) Bill, 1998 by Shri Vaiko.
- (33) The Communication Laws (Amendment) Bill, 1998 by Shri Vaiko.

- (34) The Protection of Civil Rights (Amendment) Bill, 1998 (Amendment of section 2, etc.) by Shri Mohan Singh.
- (35) The Constitution (Amendment) Bill, 1998 (Insertion of new article 51B) by Shri Prabhunath Singh.

3.52 p.m.

X6. Private Member's Bill-Withdrawa

The Constitution (Amendment) Bill, 1998 (Amendment of Article 15 etc.) by Shri G.M. Banatwalla.

Further discussion on the motion for consideration of the Bill moved by Shri G.M. Banatwalla on the 10th July, 1998 continued.

Smt. Maneka Gandhi took part in the debate.

Shri G.M. Banatwalla replied to the debate.

The Bill was withdrawn by leave of the House.

4.15 p.m.

X7. Private Member's Bill --- Under consideration

The Land Acquisition (Amendment) Bill, 1998 (Substitution of new section for section 16, etc.) by Shri Bhagwan Shankar Rawat.

The motion for consideration of the Bill, was moved by Shri Bhagwan Shankar Rawat.

The following Members took part in the debate:---

- (1) Shri Mohan Singh
- (2) Shri K.D. Sultanpuri
- (3) Shri Chandrashekhar Sahu
- (4) Shri Prabhunath Singh
- (5) Shri Shailendra Kumar
- (6) Shri M. Selvarasu
- (7) Shri B.M. Mensinkai
- (8) Shri Nakli Singh
- (9) Dr. Shakeel Ahmad

The discussion was not concluded.

6.04 p.m.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 7th December, 1998).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-3389LS-4-12-98.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 7, 1998/Agrahayana 16, 1920 (Saka)

No. 52

11 A.M.

1. Starred Questions

Starred Question Nos. 101—104 were orally answered. Replies to Starred Question Nos. 105—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151-1371 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 1996-97.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration New Delhi, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1996-97.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 1997-98.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Mahila Samakhya Society, Gujarat, for the year 1997-98.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Mahila Samakhya Society, Lucknow, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the U.P. Mahila Samakhya Society, Lucknow, for the year 1997-98.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 1997-98.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 1995-96.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 1996-97.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1995-96.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, New Delhi, for the year 1996-97.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Open School, New Delhi, for the year 1996-97.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1996-97, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1996-97.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, New Delhi, for the year 1995-96.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Open School, New Delhi, for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1995-96, together with the Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 1995-96.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1995-96, together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1996-97, together with Audit Report thereon.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1996-97, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Nirjuli, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Nirjuli, for the year 1996-97.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1996-97.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Calcutta, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training, Calcutta, for the year 1996-97.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Shimla Hills, Bhopal, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Shimla Hills, Bhopal, for the year 1996-97.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Kanpur for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Kanpur, for the year 1996-97.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetia, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1996-97.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Jalandhar, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Jalandhar, for the year 1996-97.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1996-97.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 1996-97.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 1996-97.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 1995-96.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 1995-96.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 1996-97.

- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 1996-97, together with Audit Report thereon.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1996-97, together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1996-97, together with Audit Report thereon.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1996-97.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 1996-97, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 1996-97.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volume I and II) for the year 1996-97, together with Audit Report thereon.

- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Aufroville Foundation for the year 1996-97.
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 1996-97.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 1996-97.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 1996-97.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, New Delhi, for the year 1996-97, together with Audit Report thereon.

^{*}Annual Report and Audited Accounts were laid on the Table of the House on 6-7-1998.

- (ii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1996-97, together with Audit Report thereon.
- (iii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1996-97, together with Audit Report thereon.
- (iv) Annual Accounts of the Indian Institute of Technology, Chennai, for the year 1996-97, together with Audit Report thereon.
- (72) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1996-97, together with Audit Report thereon.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 1996-97.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1996-97.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year 1996-97.
- '(78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 1996-97, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 1996-97.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Cycles) Amendment Rules, 1998 published in Notification No. G.S.R. 425(E) in Gazette of India dated the 3rd August, 1998.
 - (ii) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1998 published in Notification No. G.S.R. 426(E) in Gazette of India dated the 3rd August, 1998.
 - (iii) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1998 published in Notification No. G.S.R. 427(E) in Gazette of India dated the 3rd August, 1998.
 - (iv) The Cost Accounting Records (Room Air-Conditioners) Amendment Rules, 1998 published in Notification No. G.S.R. 428(E) in Gazette of India dated the 3rd August, 1998.
 - (v) The Cost Accounting Records (Refrigerators) Amendment Rules, 1998 published in Notification No. G.S.R. 429(E) in Gazette of India dated the 3rd August, 1998.
 - (vi) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1998 published in Notification No. G.S.R. 430(E) in Gazette of India dated the 3rd August, 1998.
 - (vii) The Cost Accounting Records (Electric Lamp) Amendment Rules, 1998 published in Notification No. G.S.R. 431(E) in Gazette of India dated the 3rd August, 1998.
 - (viii) The Cost Accounting Records (Electric Fan) Amendment Rules, 1998 published in Notification No. G.S.R. 432(E) in Gazette of India dated the 3rd August, 1998.

- (ix) The Cost Accounting Records (Electric Motors) Amendment Rules, 1998 published in Notification No. G.S.R. 433(E) in Gazette of India dated the 3rd August, 1998.
- (x) The Cost Accounting Records (Tractors) Amendment Rules, 1998 published in Notification No. G.S.R. 434(E) in Gazette of India dated the 3rd August, 1998.
- (xi) The Cost Accounting Records (Aluminium) Amendment Rules, 1998 published in Notification No. G.S.R. 435(E) in Gazette of India dated the 3rd August, 1998.
- (xii) The Cost Accounting Records (Vanaspati) Amendment Rules, 1998 published in Notification No. G.S.R. 436(E) in Gazette of India dated the 3rd August, 1998.
- (xiii) The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1998 published in Notification No. G.S.R. 437(E) in Gazette of India dated the 3rd August, 1998.
- (xiv) The Cost Accounting Records (Infant Milk Food) Amendment Rules, 1998 published in Notification No. G.S.R. 438(E) in Gazette of India dated the 3rd August, 1998.
- (xv) The Cost Accounting Records (Jute Goods) Amendment Rules, 1998 published in Notification No. G.S.R. 439(E) in Gazette of India dated the 3rd August, 1998.
- (xva) The Cost Accounting Records (Paper) Amendment Rules, 1998 published in Notification No. G.S.R. 440(E) in Gazette of India dated the 3rd August, 1998.
- (xvi) The Cost Accounting Records (Rayon) Amendment Rules, 1998 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 3rd August, 1998.
- (xvii) The Cost Accounting Records (Dyes) Amendment Rules, 1998 published in Notification No. G.S.R. 442(E) in Gazette of India dated the 3rd August, 1998.
- (xviii) The Cost Accounting Records (Soda Ash) Amendment Rules, 1998 published in Notification No. G.S.R. 443(E) in Gazette of India dated the 3rd August, 1998.

- (xix) The Cost Accounting Records (Polyster) Amendment Rules, 1998 published in Notification No. G.S.R. 444(E) in Gazette of India dated the 3rd August, 1998.
- (xx) The Cost Accounting Records (Nylon) Amendment Rules, 1998 published in Notification No. G.S.R. 445(E) in Gazette of India dated the 3rd August, 1998.
- (xxi) The Cost Accounting Records (Textiles) Amendment Rules, 1998 published in Notification No. G.S.R. 446(E) in Gazette of India dated the 3rd August, 1998.
- (xxii) The Cost Accounting Records (Dry Cell Batteries) Amendment Rules, 1998 published in Notification No. G.S.R. 447(E) in Gazette of India dated the 3rd August, 1998.
- (xxiii) The Cost Accounting Records (Sulphuric Acid) Amendment Rules, 1998 published in Notification No. G.S.R. 448(E) in Gazette of India dated the 3rd August, 1998.
- (xxiv) The Cost Accounting Records (Steel Tubes and Pipes) Amendment Rules, 1998 published in Notification No. G.S.R. 449(E) in Gazette of India dated the 3rd August, 1998.
- (xxv) The Cost Accounting Records (Engineering Industries) Amendment Rules, 1998 published in Notification No. G.S.R. 450(E) in Gazette of India dated the 3rd August, 1998.
- (xxvi) The Cost Accounting Records (Electrical Cables and Conductors) Amendment Rules, 1998 published in Notification No. G.S.R. 451(E) in Gazette of India dated the 3rd August, 1998.
- (xxvii) The Cost Accounting Records (Bearings) Amendment Rules, 1998 published in Notification No. G.S.R. 452(E) in Gazette of India dated the 3rd August, 1998.
- (xxviii) The Cost Accounting Records (Milk Food) Amendment Rules, 1998 published in Notification No. G.S.R. 453(E) in Gazette of India dated the 3rd August, 1998.
 - (xxix) The Cost Accounting Records (Chemical Industries) Amendment Rules, 1998 published in Notification No. G.S.R. 454(E) in Gazette of India dated the 3rd August, 1998.

- (xxx) The Cost Accounting Records (Formulations) Amendment Rules, 1998 published in Notification No. G.S.R. 455(E) in Gazette of India dated the 3rd August, 1998.
- (xxxi) The Cost Accounting Records (Mini Steel Plant) Amendment Rules, 1998 published in Notification No. G.S.R. 456(E) in Gazette of India dated the 3rd August, 1998.
- (xxxii) The Cost Accounting Records (Insecticides) Amendment Rules, 1998 published in Notification No. G.S.R. 457(E) in Gazette of India dated the 3rd August, 1998.
- (xxxiii) The Cost Accounting Records (Fertilizers) Amendment Rules, 1998 published in Notification No. G.S.R. 458(E) in Gazette of India dated the 3rd August, 1998.
- (xxxiv) The Cost Accounting Records (Soap and Detergents) Amendment Rules, 1998 published in Notification No. G.S.R. 459(E) in Gazette of India dated the 3rd August, 1998.
- (xxxv) The Cost Accounting Records (Cosmetics and Toiletries) Amendment Rules, 1998 published in Notification No. G.S.R. 460(E) in Gazette of India dated the 3rd August, 1998.
- (xxxvi) The Cost Accounting Records (Footwear) Amendment Rules, 1998 published in Notification No. G.S.R. 461(E) in Gazette of India dated the 3rd August, 1998.
- (xxxvii) The Cost Accounting Records (Shaving System) Amendment Rules, 1998 published in Notification No. G.S.R. 462(E) in Gazette of India dated the 3rd August, 1998.
- (xxxviii) The Cost Accounting Records (Industrial Gases) Amendment Rules, 1998 published in Notification No. G.S.R. 463(E) in Gazette of India dated the 3rd August, 1998.
- (xxxix) The Cost Accounting Records (Sugar) Amendment Rules, 1998 published in Notification No. G.S.R. 464(E) in Gazette of India dated the 3rd August, 1998.
 - (xl) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1998 published in Notification No. G.S.R. 465(E) in Gazette of India dated the 3rd August, 1998.

- (xli) The Cost Accounting Records (Cement) Amendment Rules, 1998 published in Notification No. G.S.R. 466(E) in Gazette of India dated the 3rd August, 1998.
- (xlii) The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 1998 published in Notification No. G.S.R. 467(E) in Gazette of India dated the 3rd August, 1998.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi for the year 1997-98.
- (83) A copy of the Goindwal Industrial and Investment Corporation of Punjab Limited and the Punjab Small Industries and Export Corporation Limited (Amalgamation) Order, 1998 (Hindi and English versions) published in Notification No. S.O. 580(E) in Gazette of India dated the 10th July, 1998, under sub-section (5) of section 396 of the Companies Act, 1956.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterway Authority of India, Noida, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterway Authority of India, Noida, for the year 1996-97.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (85A)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sports Authority of India, New Delhi, for the year 1996-97.
 - (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85A) above.

- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1996-97, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 1996-97.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Ninth, Tenth, Eleventh and Twelfth Lok Sabha:—

EIGHTH LOK SABHA

(1)	Statement No. XXXIII	Eighth Session, 1987
(2)	Statement No. XXXV	Eighth-2 Session, 1987
(3)	Statement No. XLI	Ninth Session, 1987
(4)	Statement No. XLIV	Tenth Session, 1988
(5)	Statement No. XLI	Thirteenth Session, 1989
NINTH LOK SABHA		
(6)	Statement No. XLIV	Second Session, 1990

(7)	Statement No. XXXVII	Third Session, 1990
(8)	Statement No. XXXI	Sixth Session, 1990

TENTH LOK SABHA

Statement No. XL	First Session, 1991
Statement No. XXXIII	Second Session, 1991
Statement No. XXXVII	Third Session, 1992
Statement No. XXXIV	Fourth Session, 1992
Statement No. XXIX	Fifth Session, 1992
Statement No. XXXII	Sixth Session, 1993
Statement No. XXVII	Seventh Session, 1993
Statement No. XXVII	Eighth Session, 1993
	Statement No. XXXIII Statement No. XXXVII Statement No. XXXIV Statement No. XXIX Statement No. XXXII Statement No. XXVII

(17)	Statement No. XXIV	Ninth Session, 1994
(18)	Statement No. XX	Eleventh Session, 1994
(19)	Statement No. XVIII	Twelfth Session, 1994
(20)	Statement No. XVI	Thirteenth Session, 1995
(21)	Statement No. XIII	Fourteenth Session, 1995
(22)	Statement No. XI	Fifteenth Session, 1995
(23)	Statement No. X	Sixteenth Session, 1996
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ELEVENTH LOK SABHA

(24)	Statement No. VIII	Second Session, 1996
(25)	Statement No. VII	Third Session, 1996
(26)	Statement No. VI (Vol. I & II)	Fourth Session, 1997
(27)	Statement No. IV	Fifth Session, 1997
(28)	Statement No. IV	Sixth Session, 1997

TWELFTH LOK SABHA

(29)	Statement No. II	First Session, 1998

- (30) Statement No. II (Vol. I & II) Second Session, 1998
- - (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1997-98.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Government Bill-Introduced

The Central Vigilance Commission Bill, 1998.

5. Statement Regarding Ordinances-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Central Vigilance Commission Ordinance, 1998 and the Central Vigilance Commission (Amendment) Ordinance, 1998 was laid on the Table.

6. Government Bill-Introduced

The Coffee (Amendment) Bill, 1998.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.39 P.M.)

7. Matters Under Rule 377

- Shri Devi Bux Singh raised a matter regarding need to provide adequate funds to State Government of Uttar Pradesh for providing relief to the people affected by floods in Safipur and Unnao tahsils, U.P.
- (2) Shri Lal Bihari Tiwari raised a matter regarding need to provide more halts of the trains running in East Delhi.
- (3) Shri Ram Tahal Choudhary raised a matter regarding need to include Ranchi as hill area for marketing of L.P.G.
- (4) Shri Ashok N. Mohol raised a matter regarding need to enhance procurement price of cotton to at least Rs. 3000/- per quintal in Maharashtra.
- (5) Dr. T. Subbarami Reddy raised a matter regarding need to set up an LNG Terminal in Andhra Pradesh.
- (6) Shri Abhay Singh S. Bhosale raised a matter regarding need to ensure that regional Central Government offices use Marathi language for correspondence with local people in Maharashtra.
- (7) Shri S. Ajay Kumar raised a matter regarding need to initiate appropriate measures to implement the Avari Committee Report and increase the quantum of loan facilities to Kerala.
- (8) Shri Shailendra Kumar raised a matter regarding need to ensure early completion of proposed Unchahar power project in Fatehpur District, U.P.
- (9) Shri C. Gopal raised a matter regarding need to re-start functioning of Ranipet Railway Station in Vellore District of Tamilnadu.
- (10) Dr. Sushil Kumar Indora raised a matter regarding need to evolve a plan for channelisation of water of small rivers in Haryana.
- (11) Smt. Sheela Gautam raised a matter regarding need for construction of by-passes on National Highway in Aligarh Parliamentary Constituency, U.P.

2.56 p.m.

8. Government Bill - Passed

The Railway Claims Tribunal (Amendment) Bill, 1998

The motion for consideration of the Bill was moved by Shri Nitish Kumar.

The following members took part in the debate.

- (1) Shri P.C. Chacko
- (2) Shri Kharabela Swain
- (3) Shri Sudhir Giri
- (4) Shri Shailendra Kumar
- (5) Dr. T. Subbarami Reddy
- (6) Shri Varkala Radhakrishan
- (7) Shri N.K. Premchandran
- (8) Shri Mohan Singh

SHRI NITISH KUMAR replied to the debate.

The motion for consideration was adopted and clause by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Nitish Kumar. The motion was adopted and the Bill was passed.

4.10 p.m.

9. Discussion Under Rule 193

Time taken: 7 hrs. 55 mts.

Discussion regarding rise in prices of essential commodities raised by Shri Rajesh Pilot on the 3rd December, 1998, continued.

The following members took part in the debate:---

- (1) Shri T.R. Baalu
- (2) Shri Prabhunath Singh
- (3) Kum. Mayawati
- (4) Shri Sompal

- (5) Smt. Jayanti Patnaik
- (6) Shri K. Yerrannaidu
- (7) Shri Rajveer Singh
- (8) Shri N.K. Premachandran
- (9) Dr. Sushil Kumar Indora
- (10) Prof. Saifuddin Soz
- (11) Shri E. Ahamed
- (12) Shri P. C. Thomas
- (13) Dr. T. Subbarami Reddy
- (14) Shri Varkala Radhakrishan
- (15) Shri Shailendra Kumar
- (16) Shri B.M. Mensinkai
- (17) Shri Ramsheth Thakur
- (18) Dr. Ravi Mallu
- (19) Prof. Chaman Lal Gupta
- (20) Shri Ratilal Kalidas Varma

The discussion was not concluded.

7.25 p.m.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 8th December, 1998).

S. GOPALAN, Secretary-General.

MGIP(PLU)MPND-3402L9-7-12-98.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 8, 1998/Agrahayana 17, 1920 (Saka)

No. 53

11 A.M.

1. Introduction of Ministers

The Prime Minister introduced three members of the Union Council of Ministers.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 121, 123 and 125-127 were orally answered. Replies to Starred Question Nos. 122, 124 and 128-140 were laid on the Table.

3. Unstarred Questions

Replies to unstarred Question Nos. 1372-1601 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Arms (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R.99 in Gazette of India dated the 14th May, 1998 under sub-section (3) of section 44 of the Arms Act, 1959.
- (2) A copy of the Border Security Force (Seniority, Promotion and Superannuation of Officers) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R.98 in Gazette of India dated the 23rd May, 1998, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1997-98.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bangalore, for the year 1997-98.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Vadodara for the year 1997-98.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bhubaneswar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bhubaneswar, for the year 1997-98.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Decision Population Research Centre, Chandigarh, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Chandigarh, for the year 1997-98.

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(8) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Centre for Research in Rural and

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Industrial Development, Chandigarh, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 1997-98.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Dharwad, for the year 1997-98.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Tamil Nadu, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Tamil Nadu, for the year 1997-98.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Guwahati, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Guwahati, for the year 1997-98.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Lucknow, for the year 1997-98.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Panta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Patna, for the year 1997-98.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Pune, for the year 1997-98.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Srinagar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Srinagar, for the year 1997-98.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvanthapuram, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Thiruvanthapuram, for the year 1997-98.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Udaipur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Udaipur, for the year 1997-98.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Visakhapatnam, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Visakhapatnam, for the year 1997-98.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Shimla, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Shimla, for the year 1997-98.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare, for the year 1998-99.

*23. A copy of the Kar Vivad Samadhan Scheme (Removal of Difficulties) order, 1998 (Hindi and English versions) together with an explanatory memorandum published in Notification in Gazette of India dated the 8th December, 1998, under sub-section (2) of section 97 of the Finance (No. 2) Act, 1998.

5. Reports of the Public Accounts Committee

SHRI MANORANJAN BHAKTA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) First Report on Excesses over Voted Grants and Charged Appropriations (1996-97).
 - (2) Second Report on Union Government Appropriation Accounts (1996-97) Telecommunication Services.

6. Report of the Committee on Government Assurances

SHRI E. AHAMED presented the First Report (Hindi and English versions) of the Committee on Government Assurances.

7. Reports of the Committee on Subordinate Legislation

SHRI KRISHAN LAL SHARMA presented the First and Second Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Reports of the Standing Committee on Human Resource Development

SMT. KRISHNA BOSE laid on the table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

- /(1) Seventy-first Report of the Committee on Problem of Drop-Outs;
- /(2) Seventy-second Report of the Committee on Adult Education;
- (3) Seventy-third Report of the Committee on Dreaded Diseases;
- /(4) Seventy-fourth Report of the Committee on Vocational Education;
 - (5) Seventy-fifth Report of the Committee on the Action Taken by the
 - Government on the Recommendations/Observations contained in its 49th Report on the Functioning of the Indian Museum, Calcutta;
 and
- (6) Seventy-sixth Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 52nd Report on the Functioning of the National Library, Calcutta.

9. Government Bill-Introduced

The Explosive Substances (Amendment) Bill, 1998.

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.44 P.M.)

10. Matters under Rule 377

- (1) Shri Jaisinh M. Chauhan raised a matter regarding need to extend 'Kapadvanj-Nadiad' train upto Anand in Gujarat and also attach more bogies to it.
- (2) Shri Harin Pathak raised a matter regarding need to take concrete steps for early upgradation of Ahmedabad Airport in Gujarat.
- (3) Prof. Chaman Lal Gupta raised a matter regarding need to start work at Vagaliyar and Sablakot power projects in J&K.
- (4) Shri Mullappally Ramachandran raised a matter regarding need to allocate adequate funds to take up anti-sea erosion works in Kerala.
- (5) Shri Narainbhai J. Rathava raised a matter regarding need to clear waiting list for domestic LPG in Gujarat.
- (6) Smt. Jayanti Patnaik raised a matter regarding need to sanction adequate central assistance to State Government of Orissa to implement the recommendations of Fifth Pay Commission.
- (7) Dr. Ram Chandra Dome raised a matter regarding need to introduce a fast passenger train between Asansol and Rampurhat via Andal-Sainthia-Suri in West Bengal.
- (8) Shri Arjun Charan Sethi raised a matter regarding need for early constitution of East Coast Zonal Railway Users' Consultative Committee with headquarters at Bhubaneswar, Orissa.
- (9) Shri Sanat Kumar Mandal raised a matter regarding need to take steps to check deforestation in Sunderbans area in West Bengal.
- (10) Shri N.T. Shanmugam raised a matter regarding need to review the decision for setting up tanneries and paper mills at Kaddalore in Tamilnadu to check environmental pollution in the area.

2.58 P.M.

11. Government Bill-Passed

The Cotton Ginning and Pressing Factories (Repeal) Bill, 1998.

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Discussion on the motion for consideration of the Bill moved by Shri Kashiram Rana on the 3rd December, 1998, continued. The following Members took part in the debate:---

- (1) Dr. V. Saroja
- (2) Shri Mohan Singh
- (3) Dr. Ramkrishna Kusmaria

Shri Kashiram Rana replied to the debate.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Kashiram Rana.

The motion was adopted and the Bill was passed.

3.22 P.M.

12. Discussions under Rule 193

Time taken: 10 hrs. 39 mts.

Discussion regarding rise in prices of essential commodities raised by Shri Rajesh Pilot on the 3rd December, 1998, continued.

Shri H.D. Devegowda took part in the debate.

Shri Surjit Singh Barnala replied to the discussion.

The discussion was concluded.

1,3. Motion

Smt. Maneka Gandhi moved the following motion:---

"That this House do consider the 30th Report of the erstwhile commissioner for Scheduled Castes and Scheduled Tribes for the year 1989-91, laid on the Table of Lok Sabha on 28th July, 1998."

The discussion was not concluded.

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5.22 P.M.

14. Discussion under Rule 193

Time permissible 2 hours

Time taken: 43 Mts.

Balance : 1 Hr. 17 Mts.

Sh. Arif Mohammad Khan raised a discussion regarding atrocities committed on minorities in various parts of the country.

His speech was not concluded the discussion was not concluded.

6.07 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 9th December, 1998).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-3470LS-8-12-98.

LOK SABHA

BULLETIN PART - I

(Brief Record of Proceedings)

Wednesday, December 9, 1998/Agrahayana 18, 1920 (Saka)

No. 54

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Dasaratha Deb, a member of First to Thrid and Fifth Lok Sabha.

Thereafter the Members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 141—144 were orally answered. Replies to Starred Question Nos. 145—160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1602-1831 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 1997-98.

- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 1997-98.
- (3) A copy of the Indian Wireless Telegraphy (Commercial Radio Operator's Certificate of Proficiency and Licence to operate Global Maritime Distress and Safety System) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 133 in Gazette of India dated the 25th July, 1998, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (4) The Indian Post Office (Fourth Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 503(E) in Gazette of India dated the 19th August, 1998, under sub-section (4) of section 74 of the Indian Post Office Act, 1898.
- (5) A copy of the Profit and Loss Accounts and the Balance Sheet of the Department of Telecommunications for the year 1996-97 (Hindi and English versions).
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Videsh Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications for the year 1998-99.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 946(E) published in Gazette of India dated the 2nd November, 1998 making certain amendments in the Notification No. S.O. 759(E) dated the 5th November, 1997.

- (ii) S.O. 947(E) published in Gazette of India dated the 2nd November, 1998 fixing certain specifications for Potassium Chloride (Muriate of Potash) to be imported from Germany, under the self loan assistance agreement during 1998-99.
- (iii) S.O. 963(E) published in Gazette of India dated the 10th November, 1998 making certain amendments in the Notification No. S.O. 508(E) dated the 13th June, 1998.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (I) Limited and the Ministry of Water Resources for the year 1997-98.
- (9) A copy of the Notification No. G.S.R. 548 (E) (Hindi and English versions) published in Gazette of India dated the 31st August, 1998 containing corrigendum to the Notification No. G.S.R. 259(E) dated the 22nd May, 1998, issued under section 3 of the All India Services Act, 1951.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1997-98.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1997-98.
 - (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Report of Estimates Committee

Shri Madhukar Sirpotdar presented the First Report (Hindi and English versions) of the Estimates Committee on Ministry of Finance (Department

of Revenue-Central Board of Excise and Customs)-Kar Vivad Samadhan Scheme, 1998.

6. Reports of the Committee on the Welfare of Scheduled Castes and // Scheduled Tribes

Shri Kariya Munda presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto.

- (1) Sixth Report on Action Taken by the Government on the recommendations contained in the Ninth Report (Eleventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to the Ministry of Petroleum and Natural Gas-Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Engineers India Limited.
- (2) Seventh Report on Action Taken by the Government on the recommendations contained in the Tenth Report (Eleventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to Ministry of Petroleum and Natural Gas-Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies.

7. Report of the Joint Committee

Shri Shyam Bihari Mishra presented the Report of the Joint Committee on the Bill further to amend the Essential Commodities Act, 1955.

8. Evidence Before the Joint Committee

Shri Shyam Bihari Mishra laid on the table the record of evidence tendered before the Joint Committee on the Bill further to amend the Essential Commodities Act, 1955.

9. Reports of the Standing Committee on Human Resource Development

⁵ Shri V.M. Sudheeran laid a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development:—

(1) Seventy-seventh Report of the Committee on the Action Taken by

the Government on the Recommendations/Observations contained in its 34th Report on India's Performance in International Sports;

- (2) Seventy-eighth Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 30th Report on the Functioning of the Central Government Health Scheme;
 - (3) Seventy-ninth Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 51st Report on the Functioning of the National Institute of Homoeopathy, Calcutta; and
- (4) Eightieth Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 53rd Report on the Functioning of the National Institute of Ayurveda, Jaipur.

10. Motions for Elections to Committees

- (i) Dr. M. Thambi Durai moved the following motion:-
- "That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, under Section 218(2) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules."
- The Motion was adopted.
- (ii) Shri Madan Lal Khurana on behalf of Shri Ram Jethmalani moved the following motion:---
- "That in pursuance of Section 4(1) (d) of the Rajghat Samadhi Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.06 P.M.).

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11. Matters under Rule 377

- (1) Shri Punnulal Mohale raised a matter regarding need to open sugar mill at Panderia Tehsil in Madhya Pradesh.
- (2) Shri Jagatvir Singh Drona raised a matter regarding need to upgrade J. K. Cancer Institute in Kanpur as Regional Cancer Institute and Provide modern facilities there.
- (3) Shri Anand Ratna Maurya raised a matter regarding need to provide better facilities at Chandauli railway station in U.P.
- (4) Shri Haribahi P. Chaudhary raised a matter regarding need to evolve plans for development of diamond industry in the country.
- (5) Shri Motilal Vora raised a matter regarding need to bring legislation for creation of three new States of Chhatisgarh, Uttaranchal and Vananchal early.
- (6) Shri Sunil Khan raised a matter regarding need to withdraw decision for closure of PSUs and take steps for their revival.
- (7) Shri Daroga Prasad Saroj raised a matter regarding need to set up a heavy industry in Lalganj Parliamentary Constituency, U.P.
- (8) Dr. V. Saroja raised a matter regarding need to ensure basic amenities to tribals at Kolli hills in Tamilnadu.
- (9) Prof. Ajit Kumar Mehta raised a matter regarding need to provide technical know-how and adequate funds to State Government of Bihar to check severe erosion caused by the Ganges in Samastipur and Vaishali districts of Bihar.
- (10) Shri A. Ganeshamurthi raised a matter regarding need to look into the problems being faced by textile industry.
- (11) Shri Omar Abdullah raised a matter regarding need to take steps for promotion of tourism in J&K.
 - (12) Dr. Shakeel Ahmad raised a matter regarding need to provide Central assistance for modernisation of Sugar Mills in North Bihar.

12. Government Bill-Under consideration

Time Allotted	:	2 hours
Time taken	:	1 Hour 34 Mts.
Balance	:	26 Mts.

The High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the debate:---

- (1) Shri P. C. Chacko
- (2) Shri Chetan Chauhann
- (3) Shri Varkala Radhakrishan
- (4) Kumari Mamata Banerjee
- (5) Shri Mohan Singh
- (6) Shri G. M. Banatwalla
- (7) Shri Ram Dass Athawale
- (8) Shri N. K. Premchandran
- (9) Shri S. Sudhakar Reddy
- (10) Shri Thawar Chand Gehlot (Speech unfinished)

The discussion was not concluded.

13. Discussion under rule 193

Time taken: 3 Hrs. 47 Mts.

Shri Arif Mohammad Khan concluded his speech on the discussion regarding atrocities committed on minorities in various parts of the country, raised by him on the 8th December, 1998.

The following members took part in the discussion:----

(1) Shri P. Shiv Shanker

- (2) Shri Satya Pal Jain
- (3) Shri Indrajit Gupta

The discussion was not concluded.

*14. Report of Business Advisory Committee

Shri Madan Lal Khurana presented the 7th Report of the Business Advisory Committee.

7.04 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 10th December, 1998)

S. GOPALAN, Secretary-General.

*At 4.27 P.M.

MGIP(PLU)MPND-3524LS-9-12-98.

LOK SABHA

BULLETIN PART --- I

(Brief Record of Proceedings)

Thursday, December 10, 1998/Agrahayana 19, 1920 (Saka)

No. 55

11 A.M.

1. Reference to Fiftieth Anniversary of the Universal Declaration of Human Rights.

The Speaker made a reference to the fiftieth anniversary of the Universal Declaration of Human Rights.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 161, 163, 166-169 and 171 were orally answered. Replies to Starred Question Nos. 162, 164, 165, 170 and 172-180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1832-2061 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1997-98.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 1997-98.

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- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Lakshadweep Building Development Board Rules, 1997 (Hindi and English versions) published in Notification No. F.No.W(XV)/SE/84.Vol.III(3) in Lakshadweep Gazette dated the 1st August, 1997, under section 31 of the Lakshadweep Building Development Board Regulation, 1997.
- *(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) Notification No. 101/98-Customs published in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum seeking to reduce additional duty of customs on lodine used for the manufacture of Potassium lodate, an input used for lodization of salt, from 18 percent to 8 percent ad-valorem.
 - (ii) Notification No. 102/98-Customs published in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum seeking to impose Safeguard duty on imports of Acetylene Black at the rates specified therein for a total period of two years.
- *(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:----
 - (i) Notification No. 36/98-CE published in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum seeking to prescribe rates of excise duty on processed textile fabrics manufactured or produced by an independent processor with the aid of a hot-air stenter determined in accordance Hot Air Stenter Independent Textile Processors Annual Capacity Determination Rules, 1998.
 - (ii) Notification No. 37/98-CE published in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum making certain amendents in the Notification No. 05/98-CE dated the 2nd June, 1998.

*Laid at 6.17 P.M.

- (iii) Notification No. 41/98-CE (NT) published in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum seeking to notify processed textile fabrics produced or manufactured by an independent processor with the aid of a hot air stenter.
- (iv) The Hot Air Stenter Independent Textile Processors Annual Capacity Determination Rules, 1998 published in Notification No. 42/98-CE (NT) in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum.
- (v) The Central Excise (Fourteenth Amendment) Rules, 1998 published in Notification No. 43/98-CE (NT) in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum.
- (vi) Notification No. 44/98-CE(NT) published in Gazette of India dated the 10th December, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 29/96-CE(NT) dated the 3rd September, 1996

5. Report of Estimates Committee

Shri Madhukar Sirpotdar presented the Second Report (Hindi and English versions) of the Estimates Committee on Ministry of Petroleum and Natural Gas — Crude Oil — Indigenous Production and Imports.

6. Report of Joint Committee on Offices of Profit

Shri Shailendra Kumar presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Twelfth Lok Sabha)

7. Statements of Government on Report of the Standing Committee on Defence

Sqn. Ldr. Kamal Chaudhry laid on the Table the Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the First Report of the Committee (Twelfth Lok Sabha) on action taken on the recommendations contained in the Fifth Report of the Committee (Eleventh Lok Sabha) on Demands for Grants of Ministry of Defence for 1997-98.

8. Reports of the Standing Committee on Industry

Shri Annasaheb M.K. Patil laid on the Table a copy each (Hindi and English

versions) of the following Reports of the Standing Committee on Industry:----

()) Twenty-sixth Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 17th Report on Industrialisation of Backward Areas and the State of Capital Goods Sector;



Twenty-seventh Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 18th Report on Demands for Grants of Ministry of Steel (1996-97);



- (3) Twenty-eighth Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 19th Report on Demands for Grants of Ministry of Mines (1996-97); and
- (4) Twenty-ninth Report of the Committee on the Action Taken by the Government on the Recommendations/Observations contained in its 20th Report on Demands for Grants of Ministry of Industry (1996-97).

9. Motion Regarding Seventh Report of Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:---

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 9th December, 1998."

The motion was adopted.

10. Government Bill-Introduced

High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998.

11. Matters Under Rule 377

- (1) Shri Chandresh Patel raised a matter regarding need to bring out early an upto-date telephone directory of Jamnagar district, Gujarat.
- (2) Shri Sohan Potai raised a matter regarding need to ensure that Namoshudra Bengalis are recognised as Scheduled Castes in Madhya Pradesh.
- (3) Shri Rama Nand Singh raised a matter regarding need to provide

adequate funds to State Government of Madhya Pradesh to compensate the farmers affected due to damage to Soyabean crops by 'Rect' disease.

- (4) Smt. Bhavana Chikhalia raised a matter regarding need to take stringent security steps to safeguard the sea-coast in Gujarat.
- (5) Shri K.D. Sultanpuri raised a matter regarding need to declare Sirmor area of Himachal Pradesh as Scheduled Tribe area.
- (6) Dr. (Smt.) C. Suguna Kumari raised a matter regarding need to look into the grievances of landoustees of Ramagundam Super Thermal Power Station of NTPC in Andhra Pradesh.
- (7) Shri Surendran Chengara raised a matter regarding need to extend Sabary railway line upto Punalur via Sabarimala in Kerala.

12.40 P.M.

12. Government Bill-Passed

Time allotted	:	2 hours
Time taken	:	2 hours 19 Mts.

The High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998.

Discussion on the motion for consideration of the Bill moved by Shri Yashwant Sinha on the 9th December, 1998, continued.

The following members took part in the debate:---

- (1) Shri Thawar Chand Gehlot
- (2) Shri Shailendra Kumar
- (3) Shri Prithviraj D. Chavan

Shri Yashwant Sinha replied to the debate.

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

13.25 P.M.

Time Allotted	:	4 hours
Time Taken	:	2 hours 35 Minutes
Balance	:	1 hour 25 Minutes

13. Motion-Under Consideration

Further discussion on the following motion moved by Smt. Maneka Gandhi on the 8th December, 1998, continued.

"That this House do consider the 30th Report of erstwhile Commissioner for Scheduled Castes and Scheduled Tribes for the year 1989–91, laid on the Table of Lok Sabha on 28th July, 1998."

The following members took part in the debate:----

- (1) Shri Baliram Kashyap
- (2) Shri T.R. Baalu
- (3) Shri Ajit Jogi
- (4) Kumari Mamta Banerjee
- (5) Shri Baju Ban Riyan
- (6) Shri Prabhudayal Katheria
- (7) Shri Shailendra Kumar
- (8) Dr. Raghuvansh Prasad Singh
- (9) Shri Karia Munda (Speech unfinished)

The discussion was not concluded.

4 P.M.

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14. Discussion Under Rule 193

Time taken: 7 hours 43 mts.

Discussion regarding atrocities committed on minorities in various parts of the country raised by Shri Arif Mohammad Khan on the 8th December, 1998, continued. The following members took part in the debate:----

- 1. Shri Chinnappa Gopal
- 2. Shri Suresh Kurup
- 3. Dr. Shafiqur Rahman Barq
- 4. Prof. Prem Singh Chandumajra
- 5. Shri Ram Vilas Paswan
- 6. Smt. Sumitra Mahajan
- 7. Dr. Raghuvansh Prasad Singh
- 8. Dr. (Smt.) C. Suguna Kumari
- 9. Shri Mukhtar Abbas Naqvi
- 10. Shri K.A. Sangtam
- 11. Dr. Beatrix D'Souza
- 12. Prof. Jogendra Kawade
- 13. Shri Sultan Salahuddin Owaisi
- 14. Shri Akbor Ali Khandoker
- 15. Kum. Kim Gangte

The discussion was not concluded.

@15. Statement by Minister

The Minister of State for Agriculture made a statement regarding initiative taken for improving the availability of fertilizers during Rabi, 1998-99.

8.06 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 11th December, 1998)

S. GOPALAN, Secretary-General.

At 6.55 P.M.

MGIP(PLU)MRND-3576LS-10-12-98.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, December 11, 1998/Agrahayana 20, 1920 (Saka)

No. 56

11 A.M.

(Due to interruptions the Speaker adjourned the House at 11.07 A.M. to re-assemble at 12.15 P.M.).

(Due to continued interruptions the Speaker adjourned the House at 12.16 P.M. to re-assemble at 1.00 P.M.).

(Due to persistent interruptions Lok Sabha adjourned at 1.03 P.M. till 11.00 A.M. on Monday, the 14th December, 1998).

S. GOPALAN, Secretary-General.

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MGIP(PLU)MRND-3612LS-11-12-98.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, December 14, 1998/Agrahayana 23, 1920 (Saka)

No. 57

11 A.M.

1. Starred Questions

Due to disruptions in the House, Starred Questions could not be taken up for oral answer. SQ. Nos. 201-220 put down in the order paper for the day were, therefore, treated as Unstarred and their replies would be printed in the official Report for the day.

Replies to Starred Question Nos. 181-200 listed for 11 December, 1998 were also laid on the Table of the House as the House had adjourned on that day also due to interruptions.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2292—2482 for 14 December, 1998 and Unstarred Question Nos. 2062—2291 for 11 December, 1998, were also laid on the Table.

(Due to interruptions in the House the Lok Sabha adjourned at 11.05 AM and re-assembled at 1 PM)

(Due to continued interruptions in the House the Lok Sabha adjourned at 1.03 PM and re-assembled at 2 PM)

3. Observation by the Speaker

The Speaker made the following observation:

"Hon'ble Members, it may be recalled that on the 11th of December, 1998, when the House proceedings commenced, an acrimonious situation arose in the context of the Bandh that had been launched by certain political parties to demonstrate against the economic policies of the Government and in the context of the Women's Reservation Bill. Several Hon'ble Members of the House committed transgression into the official area, i.e., the well of the House, and also menacingly pushed forward towards the Speaker's Chair, shouting slogans. In the process, seemingly physical assaults amongst the Members also occurred.

This behaviour of the Members is not merely a violation of the established Rules of Procedure of the House, but is also a serious breach of the solemn pledge made by this entire House during its special golden jubilee session, not to speak of the criminality of the seeming assaults.

The incident has also been *prima facie*, in the nature of a gross violation of the Privilege of the House in that it has seriously detracted from the dignity of the House. Pursuant to the incident, certain privilege notices have also been received from some Members.

Incidents of this sort strike at the root of the very credibility of this House and therefore, it survival, which is dangerous for our democratic polity.

In the circumstances, I strongly condemn the incident of 11.12.1998 and the behaviour of the participants in the incident.

I shall also refer the privilege notices to the Committee of Privileges with direction to give a time bound report."

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1997-98, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Product Development Centre, Agra, for the year 1997-98.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 1997-98.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisation, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisation, New Delhi, for the year 1997-98.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1997-98.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Science Academy, New Delhi, for the year 1997-98.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune. for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1997-98.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1997-98.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Raman Research Institute, Bangalore, for the year 1997-98.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 1997-98.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 1997-98.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Academy of Sciences, Allahabad, for the year 1997-98.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1994-95.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 1996-97.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 1996-97.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 1996-97.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1996-97, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1996-97.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1996-97, together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- - (a) (i) Annual Report of the National Commission for Women, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) Action taken Report on the Annual Keport of the National Commission for Women, New Delhi, for the year 1994-95.
- (b) Review by the Government of the working of the National Commission for Women, New Delhi, for the year 1994-95.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 1996-97.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- - (a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (b) (i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, New Shimla, for the year 1997-98.
 - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, New Shimla for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year 1997-98, under section 638 of the said Act.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills Research Association, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk and Art Silk Mills Research Association, Mumbai, for the year 1997-98.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 1997-98.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 1997-98.
- (33) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
 - (i) The Income-tax (Eleventh Amendment) Rules, 1998 published in Notification No. S.O. 721(E) in Gazette of India dated the 25th August, 1998.
 - (ii) The Income-tax (Thirteenth Amendment) Rules, 1998 published in Notification No. S.O. 794(E) in Gazette of India dated the 9th September, 1998.
 - (iii) The Income-tax (Sixteenth Amendment) Rules, 1998 published in Notification No. S.O. 889(E) in Gazette of India dated the 9th October, 1998.

- (iv) The Income-tax (Twentieth Amendment) Rules, 1998 published in Notification No. S.O. 917(E) in Gazette of India dated the 22nd October, 1998.
- (v) The Income-tax (Twenty-Fifth Amendment) Rules, 1998 published in Notification No. S.O. 939(E) in Gazette of India dated the 29th October, 1998.
- (vi) The Income-tax (Seventeenth Amendment) Rules, 1998 published in Notification No. S.O. 898(E) in Gazette of India dated the 12th October, 1998.
- (vii) The Income-tax (Ninth Amendment) Rules, 1998 published in Notification No. S.O. 647(E) in Gazette of India dated the 30th July, 1998.
- (viii) The Income-tax (Tenth Amendment) Rules, 1998 published in Notification No. S.O. 648(E) in Gazette of India dated the 30th July, 1998.
 - (ix) The Income-tax (Twelfth Amendment) Rules, 1998 published in Notification No. S.O. 781(E) in Gazette of India dated the 4th September, 1998.
 - (x) The Income-tax (Fourteenth Amendment) Rules, 1998 published in Notification No. S.O. 812(E) in Gazette of India dated the 14th September, 1998.
 - (xi) The Income-tax (Fifteenth Amendment) Rules, 1998 published in Notification No. S.O. 830(E) in Gazette of India dated the 17th September, 1998.
- (xii) The Income-tax (Eighteenth Amendment) Rules, 1998 published in Notification No. S.O. 897(E) in Gazette of India dated the 12th October, 1998.
- (34) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 524(E) published in Gazette of India dated the 26th August, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 29/97-Cus., dated the 1st April, 1997

- (ii) G.S.R. 623(E) published in Gazette of India dated the 16th October, 1998 together with an explanatory memorandum regarding exemption to materials imported into India against a Special Advance Licence with Actual User Condition, from the whole of the basic and additional duties of Customs leviable thereon, subject to certain conditions.
- (iii) G.S.R. 656(E) published in Gazette of India dated the 5th November, 1998 together with an explanatory memorandum seeking to exempt Countervailing Duty on import of the goods from Nepal to India, manufactured in Small Scale Industries in Nepal on the Scheme of exemption given to the similar Small Scale Industries in India.
- (35) A copy of the Notification No. S.O. 622(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1998 making certain amendments in the Notification No. S.O. 771(E) dated the 29th December, 1972, sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972.
- (36) A copy of the Wealth-tax (First Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. S.O. 918(E) in Gazette of India dated the 22nd October, 1998, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (37) A copy of the Expenditure-tax (Second Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. S.O. 919(E) in Gazette of India dated the 22nd October, 1998, under sub-section (4) of section 31of the Expenditure-tax Act, 1987.
- (38) A copy of the Interest-tax (21st Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. S.O. 920(E) in Gazette of India dated the 22nd October, 1998, under sub-section (4) of section 27 of the Interest-tax Act, 1974.
- (39) A copy of the Kar Vivad Samadhan Scheme Rules, 1998 (Hindi and English versions) published in Notification No. S.O. 728(E) in Gazette of India dated the 27th August, 1998, under sub-section (3) of section 98 of the Finance Act, 1998.

- (40) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Foreign Institutional Investors) (Third Amendment) Regulations, 1998 published in Notification No. S.O. 545(E) in Gazette of India dated the 30th June, 1998.
 - (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Amendment Regulations, 1998 published in Notification No. S. O. 930(E) in Gazette of India dated the 28th October, 1998.
 - (iii) The Securities and Exchange Board of India (Buy Back of Securities) Regulations, 1998 published in Notification No. S.O. 975(E) in Gazette of India dated the 14th November, 1998.
- (41) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year 1997-98, alongwith Audited Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.
- (42) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 1998, together with Auditor's Report thereon:-
 - (i) Marudhar Kshetriya Gramin Bank, Churu (Rajasthan)
 - (ii) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara (Rajasthan)
 - (iii) Surat Bharuch Gramin Bank, Bharuch (Gujarat)
 - (iv) Bareilly Kshetriya Gramin Bank, Bareilly (U.P.)
 - (v) Aravali Kshetriya Gramin Bank, Sawai Madhopur (Rajasthan)
 - (vi) Pratapgarh Kshetriya Gramin Bank, Pratapgarh (U.P.)
 - (vii) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi (Rajasthan)
 - (viii) Valsad Dangs Gramin Bank, Valsad (Gujarat)

- (ix) Kanpur Kshetriya Gramin Bank, Kanpur (U.P.)
- .(x) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur (Rajasthan)
- (xi) Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.)
- (xii) Allahabad Kshetriya Gramin Bank, Allahabad (U.P.)
- (xiii) Raebareilly Kshetriya Gramin Bank, Raebareilly (U.P.)
- (xiv) Nainital Almora Kshetriya Gramin Bank, Nainital (U.P.)
- (xv) Faizabad Kshetriya Gramin Bank, Faizabad (U.P.)
- (xvi) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)
- (xvii) Panchmahal Vadodara Gramin Bank, Godhra (Gujarat)
- (xviii) Fatehpur Kshetriya Gramin Bank, Fatehpur (U.P.)
 - (xix) Jhabua Dhar Kshetriya Gramin Bank, Jhabua (M.P.)
 - (xx) Gomti Gramin Bank, Jaunpur (U.P.)
 - (xxi) Kashi Gramin Bank, Varanasi (U.P.)
- (xxii) Rewa Sidhi Gramin Bank, Rewa (M.P.) •
- (xxiii) Samyut Kshetriya Gramin Bank, Azamgarh (U.P.)
- (xxiv) Sri Ganganagar Kshetriya Gramin Bank, Sriganganagar (Raj.)
- (xxv) Marwar Gramin Bank, Pali (Rajasthan)
- (xxvi) Bikaner Kshetriya Gramin Bank, Bikaner (Rajasthan)
- (xxvii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha (M.P.)
- (xxviii) Cauvery Grameena Bank, Mysore (Karnataka)
 - (xxix) Kalpatharu Grameena Bank, Tumkur (Karnataka)
 - (xxx) Junagadh Amreli Gramin Bank, Junagadh (Gujarat)
 - (xxxi) Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat)
- (xxxii) Jamnagar Rajkot Gramin Bank, Jamnagar (Gujarat)
- (xxxiii) Malwa Gramin Bank, Sangrur (Punjab)

- (xxxiv) Sravasthi Gramin Bank, Bahraich (U.P.)
- (XXXV) Sharda Gramin Bank, Satna (M.P.)
- (xxxvi) Tulsi Gramin Bank, Banda (U.P.)
- (xxxvii) Saryu Gramin Bank, Lakhimpurkheri (U.P.)
- (xxxviii) Bhagirath Gramin Bank, Sitapur (U.P.)
- (xxxix) Chatrasal Gramin Bank, Orai (U.P.)
 - (xl) Vindhyavasini Gramin Bank, Mirzapur (U.P.)
 - (xli) Visveshvaraya Gramoena Bank, Mandya (Karnataka)
 - (xlii) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan)
 - (xliii) Chikmagalur Kodagu Grameena Bank, Chikmagalur (Karnataka)
 - (xliv) Faridkot Bathinda Kshetriya Gramin Bank, Bathinda (Punjab)
 - (xlv) Kshetriya Kisan Gramin Bank, Mainpuri (U.P.)
 - (xlvi) Marathwada Gramin Bank, Nanded (Maharashtra)
- (xlvii) Thane Gramin Bank, Thane (Maharashtra)
- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Industrial Investment Bank of India Limited, Calcutta for the year 1997-98.
- (44) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
 - (i) Report on the working and activities of the Andhra Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of Baroda for the year 1997-98, alongwith Accounts and Auditor's Report thereon.

- (iii) Report on the working and activities of the Bank of India for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Maharashtra for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Canara Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Central Bank of India for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Corporation Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
 - (ix) Report on the working and activities of the Indian Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
 - (x) Report on the working and activities of the Indian Overseas Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
 - (xi) Report on the working and activities of the Oriental Bank of Commerce for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Punjab National Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Punjab and Sind Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.

- (xv) Report on the working and activities of the United Bank of India for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Union Bank of India for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the UCO Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the Vijaya Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
 - (xix) Report on the working and activities of the Allahabad Bank for the year 1997-98, alongwith Accounts and Auditor's Report thereon.
- - (i) Review by the Government of the working of the Coal India Limited, Singrauli, for the year 1997-98.
 - (ii) Annual Report of the Coal India Limited, Singrauli, (Volumes I and II) for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
 - (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
 - (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (48) A copy of the National Highways (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 417(E) in Gazette of India dated the 31st July, 1998 under sub-section (3) of section 9 of the National Highways Act, 1956.

5. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that Rajya Sabha has no recommendation to make to Lok Sabha in regard to the Oilfields (Regulation and Development) Amendment Bill, 1998, passed by Lok Sabha on the 2nd December, 1998.

6. Report and Action taken Statements of Standing Committee on Energy

Shri Vilas Muttemwar to present the Tenth Report of the Committee on 'Fire and Subsidence Control in Coalmines' relating to Ministry of Coal and lay the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Energy:

- (1) Statement showing action taken by the Government on the recommendations contained in the 29th Report (Tenth Lok Sabha) on action taken by the Government on the recommendations contained in the 20th Report (Tenth Lok Sabha) of the Committee on Demands for Grants (1995-96) of Ministry of Power.
- (2) Statement showing action taken by the Government on the recommendations contained in the 30th Report (Tenth Lok Sabha) on action taken by the Government on the recommendations contained in the 25th Report (Tenth Lok Sabha) of the Committee on "Coal Linkages-Policy and its implementation-An Examination" relating to Ministry of Coal.
- (3) Statement showing action taken by the Government on the recommendations contained in the 31st Report (Tenth Lok Sabha) on action taken by the Government on the recommendations contained in the 21st Report (Tenth Lok Sabha) of the Committee on Demands for Grants (1995-96) of Ministry of Coal.

- (4) Statement showing action taken by the Government on the recommendations contained in the 33rd Report (Tenth Lok Sabha) on action taken by the Government on the recommendations contained in the 23rd Report (Tenth Lok Sabha) of the Committee on Demands for Grants (1995-96) of Department of Atomic Energy.
- (5) Statement showing action taken by the Government on the recommendations contained in the 7th Report (Eleventh Lok Sabha) on action taken by the Government on the recommendations contained in the 34th Report (Tenth Lok Sabha) of the Committee on "Nuclear Power Programme—An Evaluation" relating to Department of Atomic Energy.
- (6) Statement showing action taken by the Government on the recommendations contained in the 8th Report (Eleventh Lok Sabha) on action taken by the Government on the recommendations contained in the 37th Report (Tenth Lok Sabha) of the Committee on "Problems of Rajasthan Atomic Power Stations" relating to Department of Atomic Energy.
- (7) Statement showing action taken by the Government on the recommendations contained in the 9th Report (Eleventh Lok Sabha) on action taken by the Government on the recommendations contained in the 38th Report (Tenth Lok Sabha) of the Committee on "Finalisation of Service Conditions and Absorption of Deputationists in Nuclear Power Corporation of India Limited" relating to Department of Atomic Energy.
- (8) Statement showing action taken by the Government on the recommendations contained in the 10th Report (Eleventh Lok Sabha) on action taken by the Government on the recommendations contained in the 1st Report (Eleventh Lok Sabha) of the Committee on Demands for Grants (1996-97) of Department of Atomic Energy.
- (9) Statement showing action taken by the Government on the recommendations contained in the 11th Report (Eleventh Lok Sabha) on action taken by the Government on the recommendations contained in the 3rd Report (Eleventh Lok Sabha) of the Committee on Demands for Grants (1996-97) of Ministry of Non-Conventional Energy Sources.

- (10) Statement showing action taken by the Government on the recommendations contained in the 12th Report (Eleventh Lok Sabha) on action taken by the Government on the recommendations contained in the 4th Report (Eleventh Lok Sabha) on Demands for Grants (1996-97) of Ministry of Power.
- (11) Statement showing action taken by the Government on the recommendations contained in the 13th Report (Eleventh Lok Sabha) on action taken by the Government on the recommendations contained in the 2nd Report (Eleventh Lok Sabha) of the Committee on Demands for Grants (1996-97) of Ministry of Coal.
- (12) Statement showing action taken by the Government on the recommendations contained in the 8th Report (Twelfth Lok Sabha) on action taken by the Government on the recommendations contained in the 17th Report (Eleventh Lok Sabha) of the Committee on Demands for Grants (1997-98) of Ministry of Coal.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 14th December, 1998.

& Supplementary Demands for Grants (General) for 1998-99

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1998-99.

9. Government Bill-Introduced

The Constitution (Eighty-fourth Amendment) Bill, 1998 (Amendment of articles 239AA, 331 and 333 and insertion of new articles 330A, 332A and 334A).

The Speaker made the following observation:

"As the House is aware, the Minister of Law, Justice and Company Affairs had moved a motion on 14th July, 1998 seeking leave of the House to introduce the Constitution (Eighty-fourth Amendment) Bill, 1998, which could not be put to the vote of the House that day. I shall now put the question to the vote of the House."

Thereafter the motion was adopted and the Minister introduced the Bill.

10. Government Bill-Under Consideration

The Coffee (Amendment) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Sompal on behalf of Shri Ramakrishna Hegde.

The Discussion was not concluded.

(Due to interruptions in the House the Lok Sabha adjourned at 2.13 P.M. and re-assembled at 3.00 P.M.)

Shri Varkala Radhakrishnan took part in the debate and his speech was not concluded.

(Due to continued interruptions in the House the Lok Sabha adjourned at 3.34 P.M. and re-assembled at 4.32 P.M.)

(Due to persistent interruptions in the House, the Lok Sabha adjourned for the day.)

4.46 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 15th December, 1998.)

S. GOPALAN, Secretary-General.

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LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 15, 1998/Agrahayana 24, 1920 (Saka)

No. 58

11 A.M.

1. Starred Questions

Starred Question Nos. 221-225 were orally answered. Replies to Starred Question Nos. 226-240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2483-2712 were laid on the Table.

12.00 Hours

3. Statement by Prime Minister

The Prime Minister made a statement on bilateral talks with United States of America.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Ministers' (Allowance, Medical Treatment and other Privileges) (Amendment) Rules, 1998 (Hindi and English versions) published in Draft Notification No. F.No. 10/32/98-M&G, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy of the Border Security Force (Air Wing Non-Gazetted (Combatised Group 'C' posts) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 407(E) in Gazette of India dated the 24th July, 1998, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Fertilizers Limited, Noida, for the year 1997-98.
 - (ii) Annual Report of the National Fertilizers Limited, Noida, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertilizer Cooperative Limited, New Delhi, for the year 1997-98.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi for the year 1997-98.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Edible Oils Packaging (Regulation) Order, 1998 published in Notification No. G.S.R. 584 (E) in Gazette of India dated the 17th September, 1998 together with a corrigendum thereto published in Notification No. G.S.R. 702(E) dated the 26th November, 1998.

- (ii) The Edible Oils Packaging (Regulation) (First Amendment) Order, 1998 published in Notification No. G.S.R. 710 (E) in Gazette of India dated the 30th November, 1998.
- (7) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the years 1996-97 and 1997-98 within the stipulated period of nine months after the close of the Accounting years.
- (8) A copy of the Employees' State Insurance (Central) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 185 in Gazette of India dated the 19th September, 1998, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
 - (i) The Apprenticeship (Amendment) Rules, 1998 published in Notification No. G.S.R. 614 (E) in Gazette of India dated the 12th October, 1998.
 - (ii) The Apprenticeship (Amendment) Rules, 1998 published in Notification No. G.S.R. 534(E) in Gazette of India dated the 28th August, 1998.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 97-98.

- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 1994, under subsection (4) of section 15A of the Protection of Civil Rights Act, 1955.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1994-95.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1997-98.
- (16) A copy of the Notification No. S.O. 1508 (Hindi and English versions) published in Gazette of India dated the 1st August, 1998 regarding recognition of environment Laboratory, issued under section 12 and 13 of the Environment (Protection) Act, 1986.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards New Delhi, for the year 1996-97.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

5. Report of Estimates Committee

Shri Madhukar Sirpotdar presented the Third Report (Hindi and English versions) of the Estimates Committee on Ministry of Finance (Department of Economic Affairs-Banking Division) — Public Sector Banks — Bad Debts.

6. Statements by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding Grant of Out-of-turn allotment of Gas/Telephone connections by Members of Parliament.
- *(ii) The Home Minister made a statement on the incidents related to the screening of the film 'Fire'.

7. Supplementary Demands for Grants (Railways)—1998-99

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the supplementary Demands for Grants in respect of the Budget (Railways) for 1998-99.

8. Government Bill-Introduced

The Insurance Regulatory Authority Bill, 1998.

The motion for leave to introduce the Bill moved by Shri Yashwant Sinha was opposed.

(Due to interruptions in the House, the Lok Sabha adjourned at 12.41 p.m. and re-assembled at 1.30 p.m.)

After some discussion the motion was adopted and the Bill was introduced.

(Due to continued interruptions in the House, the Lok Sabha adjourned at 2.25 p.m. and re-assembled at 4 p.m.)

* Made at 4.31 P.M.

4.07 P.M.

9. Matters Under Rule 377

- (1) Shri Harin Pathak raised a matter regarding need to ensure early functioning of Ahmedabad Railway Division.
- (2) Shri Dada Baburao Paranjape raised a matter regarding need to ensure early completion of the bye-pass on National Highway No. 7 at Jabalpur in Madhya Pradesh.
- (3) Shri Rajendra Agnihotri raised a matter regarding need to ensure facilities to the workers engaged by contractors in Bharat Heavy Electricals Limited at par with Permanent workers of the company.
- (4) Shri Khagapati Pradhani raised a matter regarding need to involve local representatives in development activities for removal of poverty in KBK district of Orissa.
- (5) Shri K.H.Muniyappa raised a matter regarding need to release two thousand crores of rupees to State Government of Karnataka to meet the damage caused due to heavy rains in the State.
- (6) Mohd. Ali Ashraf Fatmi raised a matter regarding need for early reconstitution of Haj Committee.
- (7) Shri Shakuni Chowdhary raised a matter regarding need to direct State Government of Bihar for early election to Panchayats in the State.
- (8) Shri Nepal Chandra Das raised a matter regarding need to provide grant-in-aid to the Government of Assam to enable it to pay Salaries to its employees.

4.41 P.M.

10. Discussion Under Rule 193

Time taken : 10 hours 15 minutes

Discussion regarding atrocities committed on minorities in various parts of the country raised by Shri Arif Mohammad Khan on the 8th December, 1998, continued:--- The following members took part in the debate:---

(1) Shri Madhukar Sirpotdar

(2) Shri T. R. Baalu

(3) Shri P. A. Sangma

(4) Kumari Uma Bharati

(5) Shri G. M. Banatwalla

(6) Shri P. C. Thomas

(7) Prof. Saifuddin Soz

(8) Shri Amar Roy Pradhan

(9) Shri Harin Pathak

(10) Shri Joachim Baxla

(11) Shri N. Dennis

(12) Shri P. R. Kyndiah

(13) Shrimati Bhavna Kardam Dave

(14) Prof. A. K. Premajam

(15) Shri Shakuni Chowdhary

(16) Shri Hira Lal Roy

(17) Shri V. M. Sudheeran

(18) Shri Motilal Vora

(19) Shri B. M. Mensinkai

(20) Shri Francisco Sardinha

The discussion was not concluded

8.15 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 16th December, 1998).

S.GOPALAN, Secretary-General.

MGIP(PLU)MRND-3726LS-15-12-1998.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 16, 1998/Agrahayana 25, 1920 (Saka)

No. 59

11 A.M.

1. Starred Questions

Starred Question Nos. 241-243 were orally answered. Replies to Starred Question Nos. 244-260 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Prime Minister regarding Crop of Soyabean was orally answered by the Minister of State for Agriculture and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2713-2942 were laid on the Table.

12.05 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 1997-98.
- (2) A copy of the Annual Plan for the year 1997-98 (Hindi and English versions) of Planning Commission.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- *(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 1997-98.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility Gadanki, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National MST Radar Facility, Gadanki, for the year 1997-98.

* At 5.34 P.M.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1997-98.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1997-58.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1997-98, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1997-98.

- (10) A copy of the Passports (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 605(E) in Gazette of India dated the 8th October, 1998, under sub-section
 (3) of section 24 of the Passport Act, 1967.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1994-95.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1995-96.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1996-97.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Tamil Nadu Agro Industries Corporation Limited, Chennai, for the year 1996-97.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Chennai, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General
 thereon.
 - (e) (i) Review by the Government of the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1993-94.

- (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1994-95.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1995-96.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1997-98.
 - (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding review by the Government of the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1997-98.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (h) of item No. (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India

Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1997-98.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1997-98.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1997-98, alongwith Audited Accounts, under sub-section (4) of sections 14 and 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1997-98.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, for the year 1997-98.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1997-98 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban

Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1997-98.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1997-98 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1997-98.
- (19) A copy of the Cauvery Water (Implementation of the Order of 1991 and all subsequent related orders of the Tribunal) Scheme, 1998 (Hindi and English versions) published in Notification No. S.O. 675(E) in Gazette of India dated the 11th August, 1998, under sub-section (7) of section 6A of the Inter-State Water Disputes Act, 1956.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (I) Limited, and the Ministry of Water Resources for the year 1998-99.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
 - (i) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 published in Notification No. G.S.R. 471(E) in Gazette of India dated the 4th August, 1998.
 - (ii) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 published in Notification No. G.S.R. 472(E) in Gazette of India dated the 4th August, 1998.
 - (iii) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and

Members) Amendment Rules, 1998 published in Notification No. G.S.R. 473(E) in Gazette of India dated the 4th August, 1998.

- (iv) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 published in Notification No. G.S.R. 528(E) in Gazette of India dated the 27th August, 1998.
- (v) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 published in Notification No. G.S.R. 564(E) in Gazette of India dated the 8th September, 1998.

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- (vi) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 published in Notification No. G.S.R. 565(E) in Gazette of India dated the 8th September, 1998.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 1997-98.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the
 Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 1997-98.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 1997-98.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 1997-98.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for the Electronics Technology (C-MET), Pune, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for the Electronics Technology (C-MET), Pune, for the year 1997-98.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing (C-DAC), Punc, for the year 1997-98.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1997-98.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 1997-98.
- (30) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the CMC Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the CMC Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) A copy of the Memorandum of Understanding (Hindi and English versions) between the CMC Limited and the Department of Electronics for the year 1998-99.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15th December, 1998, Rajya Sabha agreed without any amendment to the Export-Import Bank of India (Amendment) Bill, 1998, passed by Lok Sabha on the 2nd December, 1998.

6. Report of the Railway Convention Committee

Shri Bijoy Krishna Handique presented First Report (Hindi and English versions) of the Railway Convention Committee on 'Action Taken by Government on the Recommendations contained in the Second Report of the Railway Convention Committee (1996) on Ninth Plan Perspective — Infrastructural Requirement of Indian Railways' alongwith Minutes relating thereto.

2.12 p.m.

7. Matters under Rule 377

- 1. Shri Chandresh Patel raised a matter regarding need to ensure proper functioning of telephones in Jamnagar district, Gujarat.
- 2. Shri Anand Ratna Maurya raised a matter regarding need to defer release of amount for Ganga Action Plan Phase-II at Varanasi till the matter is fully agreed to by the concerned organisations.
- 3. Shri Ram Narain Meena raised a matter regarding need to ensure proper maintenance and modernisation of canals of Chambal irrigated areas.
- 4. Dr. Shakeel Ahamed raised a matter regarding need to provide reservation facilities to the members of muslim community doing similar vocation as being done by SC & STs in Hindu community.

- 5. Shri Ajoy Mukhopadhyay raised a matter regarding need to expedite electrification work of the railway lines in Ranaghat-Gede and Ranaghat-Bongaon sections in West Bengal.
- 6. Prof. Ajit Kumar Mehta raised a matter regarding need to change the name of Vidyapati Nagar railway station in Samastipur district of Bihar as 'Vidyapati Dham' railway station.
- 7. Shri Ramseth Thakur raised a matter regarding need to provide adequate funds to State Government of Maharashtra to compensate people affected by cyclone in Raigarh district.
- 8. Shri Punnulal Mohale raised a matter regarding need to sanction Maisajhar and Arpa irrigation projects of Bilaspur district, Madhya Pradesh and release adequate funds for the purpose.
- 9. Shri Rajo Singh raised a matter regarding need for speedy implementation of rural electrification programme in Begusarai Parliamentary constituency in Bihar.
- 10. Shri Braja Kishore Tripathy raised a matter regarding need to declare 'Puri' in Orissa as B-2 class city.

2.28 p.m.

8. Government Bill - Passed

The Coffee (Amendment) Bill, 1998.

Discussion on the motion for consideration of the Bill moved by Shri Sompal on the 14th December, 1998, continued.

The following Members took part in the debate:----

- *(1) Shri Sompal
 - (2) Shri Varkala Radhakrishnan
 - (3) Shri V. Dhananjaya Kumar
 - (4) Shri P.C. Chacko
 - (5) Shri Bikram Keshri Deo

With permission of the Chair, before Shri Varkala Radhakrishnan could resume his speech Shri Sompal made a brief statement on the motion for consideration of the Bill.

- (6) Shri Mohan Singh
- (7) Shri V.V. Raghavan

Shri Sompal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sompal.

The motion was adopted and the Bill was passed.

3.48 p.m.

9. Government Bill—Under consideration

Time taken: 2 Hrs. 11 Mts.

The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998.

The motion for consideration of the Bill was moved by Dr. M. Thambi Durai.

The following members took part in the debate:---

(1) Shri Motilal Vora

(Discussion was held over and resumed vide para 11 below).

4 p.m.

10, Discussion under Rule 193

Time taken: 12 Hrs. 02 Mts.

Discussion regarding atrocities committed on minorities in various parts of the country raised by Shri Arif Mohammad Khan on the 8th December, 1998, continued:---

Prof. P.J. Kurien took part in the debate.

Shri L.K. Advani replied to the discussion.

The discussion was concluded.

5-11 p.m.

(11. Government Bill—Under consideration

The discussion on the item of Business at para no. 9 above was resumed.

- (2) Shri Vaidya Vishnu Datt
- (3) Shri Ajay Chakraborty
- (4) Shri Prabhunath Singh
- (5) Shri Hira Lal Roy
- (6) Shri Chandrashekhar Sahu
- (7) Prof. P.J. Kurien
- (8) Prof. Jogendra Kawade
- (9) Shri Thawar Chand Gehlot
- (10) Shri N.K. Premachandran
- (11) Shri Konijeti Rosaiah
- (12) Shri Satya Pal Jain
- (13) Shri T.R. Baalu
- (14) Shri B.M. Mensinkai
- (15) Prof. Ajit Kumar Mehta (Speech unfinished)
- The discussion was not concluded.

7.06 p.m.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 17th December, 1998.)

S. GOPALAN, Secretary-General

MGIP(PLU)MRND-3750LS-16-12-98.

LOK SADELA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, December 17, 1998/Agrahayana 26, 1920 (Saka)

No. 60

11 A.M.

1. Starred Questions

Starred Question Nos. 261-264 were orally answered. Replies to Starred Question Nos. 265-280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2943-3172 were laid on the Table.

12.00 Hours.

3 Statement by Prime Minister

The Prime Minister made a statement on developments relating to Iraq.

12.05 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Airline Allied Services Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Airline Allied Services Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. S.R.O. 153 (Hindi and English versions) published in Gazette of India dated the 28th November, 1998 specifying the eligibility of women appointment as officers in the Indian Navy in certain branches mentioned in the Notification issued under sub-section (2) of section 9 of the Navy Act, 1957.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
 - (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1997-98.
- (8) A copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 91 in Gazette of India dated the 25th April, 1998, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976, together with an Explanatory Memorandum.
- (9) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1997-98, under section 19 of the Delhi Urban Art Commission Act, 1973.

- (10) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1997-98, together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information System, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information System, New Delhi, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- - (a) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1997-98.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1997-98.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1997-98.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1997-98.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the MSTC Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the MSTC Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 1997-98.

- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1997-98.

- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Informatics Centre Service Inc., New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Informatics Centre Service Inc., New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1997-98.

5. Statements of Estimates Committee

Shri Madhukar Sirpotdar laid on the Table Statements (Hindi and English versions) of action taken or proposed to be taken by Government on the recommendations contained in the following Action Taken Reports:

> Fifth Report of the Estimates Committee (Eleventh Lok Sabha) regarding action taken by Government on their Fifty-second Report (Tenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs-Banking Division)-Credit Facilities to Weaker Sections of the Society.

- (2) Sixth Report of the Estimates Committee (Eleventh Lok Sabha) regarding action taken by Government on their Forty-eighth Report (Tenth Lok Sabha) on the Ministry of Home Affairs— Modernisation of Police and Para-Military Forces.
- (3) Seventh Report of the Estimates Committee (Eleventh Lok Sabha) regarding action taken by Government on their Fifty-seventh Report (Tenth Lok Sabha) on the Ministry of Coal-Production and Distribution of Coal.
- (4) Ninth Report of the Estimates Committee (Eleventh Lok Sabha) regarding action taken by Government on their Forty-sixth Report (Tenth Lok Sabha) on the Ministry of Surface Transport-Coastal Shipping.

6. Report of Committee on Pubic Undertakings

Shri Manbendra Shah presented the First Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Eleventh Report (Eleventh Lok Sabha) on "Sickness in Public Undertakings".

7. Report of the Committee on Government Assurances

Shri E. Ahamed presented the Second and Third Reports (Hindi and English versions) of the Committee on Government Assurances.

8. Reports of the Committee on Papers, Laid on the Table

Shri Arjun Charan Sethi presented the First, Second and Third Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (1998-99) and Minutes relating thereto.

A. Report of the Standing Committee on Home Affairs

Shri Motilal Vora laid the Forty-ninth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Code of Civil Procedure (Amendment) Bill, 1997.

12.07 p.m.

10. Motions for Election of Deputy Speaker

(1) Shri Atal Bihari Vajpayee moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Sharad Pawar seconded the motion.

(2) Shri Ajit Jogi moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

- Shri Manoranjan Bhakta seconded the motion.
- (3) Shri P. A. Sangma moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

- Shri K. Rosaiah seconded the motion.
- (4) Shri Mufti Mohammad Sayeed moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

- Shri Moti Lal Vora seconded the motion.
- (5) Shri Bhubaneswar Kalita moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

- Shri Bhaskar Rao Nadendla seconded the motion.
- (6) Prof. Saifuddin Soz moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

- Prof. A.K. Premajam seconded the motion.
- (7) Shri K. Yerrannaidu moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri K. Vijayabhaskara Reddy seconded the motion.

(8) Smt. Krishna Bose moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri T.R. Baalu seconded the motion.

(9) Shri Basudeb Acharia moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Smt. Geeta Mukherjee seconded the motion.

(10) Shri R. Muthaiah moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Arjun Charan Sethi seconded the motion.

(11) Shri Ram Vilas Paswan moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri N. Janardhana Reddy seconded the motion.

(12) Dr. T. Subbarami Reddy moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Dr. Raghubansh Prasad Singh seconded the motion.

(13) Shri Prabhunath Singh moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Shakuni Choudhary seconded the motion.

(14) Dr. Subramanian Swamy moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Surender Singh seconded the motion.

(15) Shri Murasoli Maran moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

- Shri Madhukar Sirpotdar seconded the motion.
- (16) Shri Amar Roy Pradhan moved the following motion:---

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

Shri P.R. Kyndiah seconded the motion.

The motion moved by Shri Atal Bihari Vajpayee and seconded by Shri Sharad Pawar was adopted unanimously and Shri P.M. Sayeed was chosen as the Deputy Speaker.

12.15 P.M.

H. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:-

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Sharad Pawar
- (3) Shri Indrajit Gupta
- (4) Shri Chandra Shekhar
- (5) Shri Inder Kumar Gujral
- (6) Shri P.A. Sangma
- (7) Shri Basudeb Acharia
- (8) Shri Raghuvansh Prasad Singh
- (9) Shri K. Yerrannaidu
- (10) Smt. Krishna Bose
- (11) Shri R. Muthaiah
- (12) Shri Murasoli Maran
- (13) Shri Shakuni Choudhary
- (14) Shri Naveen Patnaik
- (15) Prof. Prem Singh Chandumajra
- (16) Shri Madhukar Sirpotdar

- (17) Shri Sanat Kumar Mandal
- (18) Shri Arif Mohammed Khan
- (19) Shri R.S. Gavai
- (20) Prof. Saifuddin Soz
- (21) Shri E. Ahamed
- (22) Shri Amar Roy Pradhan
- (23) Shri Surender Singh
- (24) Dr. Subramanian Swamy
- (25) Shri Kishan Singh Sangwan
- (26) Shri Sultan Salahuddin Owaisi
- (27) Shri A. Ganeshamurthi
- (28) Shri Buta Singh
- (29) Shri T. Chaoba Singh
- (30) Shri B.M. Mensinkai
- (31) Dr. Bairam Jakhar

The Speaker also offered felicitation.

The Deputy Speaker in reply, thanked the Speaker and the members.

1.55 P.M.

12 Statement by Minister

/ The Minister of Communications made a statement regarding the Extra Departmental Agents of the Department of Posts.

(Lok Sabha adjourned at 2.20 P.M. and reassembled at 3.26 P.M.)

13. Matters under Rule 377

1. Shri Faggan Singh Kulaste raised a matter regarding need to ensure that funds sanctioned for the welfare of STs are used for their welfare only particularly in Madhya Pradesh.

2. Shri Ashok Argal raised a matter regarding need for construction of a bridge on river Chambal at Udesghat in Morena passing through Uttar Pradesh and Madhya Pradesh.

3. Shri Bhanu Pratap Singh Verma raised a matter regarding need to increase the relay capacity of Doordarshan Kendra at Urai, U.P.

4. Shri Sushil Kumar Shinde raised a matter regarding need to clear the proposal of Government of Maharashtra for construction of dweling units for Beedi workers in Solapur.

5. Shri Girdhari Lal Bhargava raised a matter regarding need to lay broadgauge railway line between Bandakui and Agra.

6. Shri Bhaskar Rao Nadendla raised a matter regarding need to revive IDPL and bring it under administrative control of Ministry of Health and Family Welfare.

7. Shri Ashok Namdeo Mohol raised a matter regarding need for early functioning of telephone exchanges in Pune district, Maharashtra.

8. Shri N.N. Krishnadas raised a matter regarding need to remove the burden of liabilities imposed on Palaghat unit of Instrumentation Ltd. and allow its continuance as a Public Sector.

9. Shri M.C. Damotharan raised a matter regarding need to lay a new railway line between Tindivanam and Cuddalore via Pondicherry.

10. Shri Sudip Bandyopadhyay raised a matter regarding need to take steps to solve the unemployment problem in the country.

11. Prof. Premsingh Chandumajra raised a matter regarding need to release more funds to State Government of Punjab for early completion of Theen Dam Project.

3.42 P.M.

1000201

14. Government Bill-Introduced

The Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Bill, 1998.

3.48 P.M.

15. Government Bills-Passed

Time taken: 5 hrs. 57 mts.

(i) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998.

Discussion on the motion for consideration of the Bill moved by Dr. M. Thambi Durai on the 16th December, 1998, continued. The following members took part in the debate:---

- (1) Prof. Ajit Kumar Mehta
- (2) Shri S. Mallikarjunaiah
- (3) Shri V. Radhakrishnan
- (4) Shri K. Bapiraju
- (5) Prof. Saifuddin Soz
- (6) Shri Bhagwan Shankar Rawat
- (7) Shri Raghuvansh Prasad Singh
- (8) Dr. Subramanian Swamy
- Dr. M. Thambi Durai Replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Thambi Durai.

The motion was adopted and the Bill was passed.

5.35 P.M.

Time Taken : 1 hrs. 38 mts.

(fi) The Explosive Substances (Amendment) Bill, 1998

The motion for consideration of the Bill was moved by Shri L.K. Advani.

The following members took part in the debate:---

- (1) Shri Motilal Vora
- (2) Prof. Chaman Lal Gupta
- (3) Prof. R.R. Pramanik
- (4) Shri Raghuvansh Prasad Singh
- (5) Shri Kharabela Swain
- (6) Shri S. Sudhakar Reddy

(7) Shri C. Kuppusami

(8) Shri K.S. Rao

(9) Shri Mohan Rawale

(10) Shri C. Gopal

Shri L.K. Advani replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L.K. Advani.

The motion was adopted and Bill was passed.

7.13. P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 18th December, 1998)

S. GOPALAN, Secretary-General.

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MGIP(PLU)MRND-3767LS-17.12.1998.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, December 18, 1998/Agrahayana 27, 1920 (Saka)

No. 61

11.03 A.M.

1. Starred Questions

Starred Question Nos. 281, 283—285 were orally answered. Replies to Starred Question Nos. 282, 286—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3173-3402 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) S.O. 1037(E) published in Gazette of India dated the 3rd December, 1998 notifying the M/s Emami Paper Mills Limited, Balasore, as a mill producing newsprint.
- (ii) S.O. 1038(E) published in Gazette of India dated the 3rd December, 1998 notifying the M/s, Apex Paper Mills, Nagpur, as a mill producing newsprint.
- (iii) S.O. 1039(E) published in Gazette of India dated the 3rd December, 1998 notifying the M/s. Sangal Papers Limited, Meerut, as a mill producing newsprint.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Footwear Training Institute, Agra, for the year 1997-98.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 1997-98.
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1997-98.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 1997-98, along with Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 1997-98.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

Process cum Product Development Centre, Meerut, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process cum Product Development Centre, Meerut, for the year 1997-98.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 1997-98.
 - (9) A copy of the Notification No. S.O. 1051(E) (Hindi and English versions) published in Gazette of India dated the 9th December, 1998 making certain amendments in the Notification No. S.O. 975(E) dated the 6th November, 1987 so as to impose cess on export of Spices at a Uniform rate of five percent ad-valorem issued under section 3 of the Spices Cess Act, 1986.
- (10) (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 1997-98.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1997-98.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1997-98.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 1997-98.

- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, New Delhi, for the year 1997-98.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 1997-98.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1997-98.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 1997-98.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
 - (i) The Bank of Baroda Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1998 published in Notification No. HO: OSR & IR : A/10/13/871 in Gazette of India dated the 8th August, 1998.
 - (ii) The Andhra Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 1998 published in Notification No. 666/ 20/IR/530 in Gazette of India dated the 2nd May, 1998.
 - (iii) Notification No. 1129/0089/PD: IRD(O) published in Gazette of India dated the 2nd May, 1998 containing corrigendum (in English version only) to the Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. 2077/S/0089/PD:IRD(O) dated the 13th September, 1997.
 - (iv) Notification No. 1128/0089/PD:IRD(O) published in Gazette of India dated the 2nd May, 1998 containing corrigendum (in Hindi version only) to the Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. 2077/S/0089/PD: IRD(O) dated the 13th September, 1997.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) S.O. 415(E) published in Gazette of India dated the 15th May, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
 - (ii) S.O. 471(E) published in Gazette of India dated the 28th May, 1998 together with an explanatory memorandum regarding revised

rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.

- (iii) S.O. 472(E) published in Gazette of India dated the 28th May, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.
- (iv) S.O. 493(E) published in Gazette of India dated the 6th June, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (v) S.O. 527(E) published in Gazette of India dated the 23rd June, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.
- (vi) S.O. 537(E) published in Gazette of India dated the 26th June, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.
- (vii) S.O. 538(E) published in Gazette of India dated the 26th June, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
- (viii) S.O. 638(E) published in Gazette of India dated the 29th July, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
 - (ix) S.O. 639(E) published in Gazette of India dated the 29th July, 1998 together with an explanatory memorandum regarding revised

rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.

- (x) S.O. 690(E) published in Gazette of India dated the 13th August, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.
- (xi) S.O. 691(E) published in Gazette of India dated the 13th August, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.
- (xii) S.O. 726(E) published in Gazette of India dated the 27th August, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (xiii) S.O. 727(E) published in Gazette of India dated the 27th August, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
- (xiv) S.O. 791(E) published in Gazette of India dated the 8th September, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (xv) S.O. 790(E) published in Gazette of India dated the 8th September, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.

- (xvi) S.O. 828(E) published in Gazette of India dated the 17th September, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (xvii) S.O. 829(E) published in Gazette of India dated the 17th September, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
- (xviii) S.O. 854(E) published in Gazette of India dated the 24th September, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.
 - (xix) S.O. 855(E) published in Gazette of India dated the 24th September, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.
 - (xx) S.O. 886(E) published in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.
 - (xxi) S.O. 887(E) published in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.
- (xxii) S.O. 892(E) published in Gazette of India dated the 9th October, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.

- (xxiii) S.O. 893(E) published in Gazette of India dated the 9th October, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.
- (xxiv) S.O. 932(E) published in Gazette of India dated the 28th October, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.
- (xxv) S.O. 933(E) published in Gazette of India dated the 28th October, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.
- (xxvi) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1998 published in Notification No. G.S.R. 77(E) in Gazette of India dated the 19th February, 1998 together with an explanatory memorandum.
- (xxvii) G.S.R. 554 (E) published in Gazette of India dated the 3rd September, 1998 together with an explanatory memorandum seeking to waive duty of Customs leviable on maintenance spares imported alongwith the goods required for initial setting up of an industrial unit for the manufacture of Electronic items for the period from the 27th November, 1983 to 1st July, 1992.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
 - (i) S.O. No. 2035 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Chief Minister's Earthquake Relief Fund, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
 - (ii) S.O. No. 2036 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Madhya Pradesh Council for Child Welfare, Bhopal" under section 10(23C) of the Income

Tax Act, 1961 for the period covered by the Assessment years 1990-91 to 1992-93 subject to certain conditions.

- (iii) S.O. No. 2037 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Society of Sisters of Charity of Saint B. Capitanio and Saint V. Gerosa, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-01 subject to certain conditions.
- (iv) S.O. No. 2038 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Homi Bhabha Fellowships Council, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
- (v) S.O. No. 2039 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Institute of Rail Transport (Regd.), New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
- (vi) S.O. No. 2040 published in Gazette of India dated the 14th November, 1998 regarding exemption to "West Bengal Council for Child Welfare, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
- (vii) S.O. No. 2041 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Indian Council for Research on International Economic Relations, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-01 subject to certain conditions.
- (viii) S.O. No. 2042 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The Institute of Company Secretaries of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.

- (ix) S.O. No. 2043 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Shri Durgiana Committee (Regd.), Amritsar" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
- (x) S.O. No. 2044 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Sir Dorabji Tata Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
- (xi) S. O. No. 2045 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Lady Tata Memorial Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xii) S. O. No. 2046 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The Tata Agricultural and Rural Training Centre for the Blind, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-01 subject to certain conditions.
- (xiii) S. O. No. 2047 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The Muncherjee Nowrojee Banajee Industrial Home for Blind, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xiv) S. O. No. 2048 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Joint Plant Committee, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xv) S. O. No. 2049 published in Gazette of India dated the 14th November, 1998 regarding exemption to "National Institute of

Public Finance and Policy, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

- (xvi) S. O. No. 2050 published in Gazette of India dated the 14th November, 1998 regarding exemption to "His Holiness The Dalai Lama Charitable Trust, Dharmasala, H.P." under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (xvii) S. O. No. 2051 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Spastics Society of Eastern India, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-01 subject to certain conditions.
- (xviii) S. O. No. 2052 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Victoria Technical Institute, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xix) S. O. No. 2053 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Indian Institute of Foreign Trade, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xx) S. O. No. 2054 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Bal Sahyog, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
 - (xxi) S. O. No. 2055 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Swaminarayan Aksharpith, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

- (xxii) S. O. No. 2056 published in Gazette of India dated the 14th November, 1998 regarding exemption to "National Centre for the Performing Arts, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.
- (xxiii) S. O. No. 2057 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Ramana Maharshi Centre for Learning, Bangalore" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1999-2000 to 2001-02 subject to certain conditions.
- (xxiv) S. O. No. 2058 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The Tribune Trust, Chandigarh" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-01 subject to certain conditions.
- (xxv) S. O. No. 2059 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Harijan Sevak Sangh, Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xxvi) S. O. No. 2060 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Centre for Science and Environment, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xxvii) S. O. No. 2061 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Jamnalal Bajaj Foundation, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxviii) S. O. No. 2062 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The Asiatic Society of Bombay, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-01 subject to certain conditions.

- (xxix) S. O. No. 2063 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Wildlife Association of South India (WASI), Bangalore" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxx) S. O. No. 2064 published in Gazette of India dated the 14th November, 1998 regarding exemption to "National Centre for the Performing Arts, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xxxi) S. O. No. 2065 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Rashtriya Mahila Kosh, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xxxii) S. O. No. 2066 published in Gazette of India dated the 14th November, 1998 regarding exemption to "German Liprosy Relief Association Rehabilitation Fund, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxiii) S. O. No. 2067 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Jal Phiroj Cluhwala Dar-E-Mehar, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xxxiv) S. O. No. 2068 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Family Planning Association of India, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxv) S. O. No. 2069 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Sanjay Gandhi Memorial Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

- (xxxvi) S. O. No. 2070 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Indian People Natural Calamities Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxvii) S. O. No. 2071 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Hindu Women's Welfare Society, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xxxviii) S. O. No. 2072 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Voluntary Health Association of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xxxix) S. O. No. 2073 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The Delhi Parsi Anjuman, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1991-92 to 1993-94 subject to certain conditions.
 - (xl) S. O. No. 2074 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Maratha Mandir, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
 - (xli) S. O. No. 2075 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The J.R.D. Tata Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
 - (xlii) S. O. No. 2076 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The J.R.D. and Thelma J. Tata Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.

- (xliii) S. O. No. 2077 published in Gazette of India dated the 14th November, 1998 regarding exemption to "S.O.S. Children's Villages of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xliv) S. O. No. 2078 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Institute of Rural Management, Anand, Gujarat" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xlv) S. O. No. 2080 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Nai Talim Samiti, Sevagram, Wardha, Maharashtra" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xlvi) S. O. No. 2079 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Shri Gadge Maharaj Mission, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xlvii) S. O. No. 2081 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Sevagram Ashram Pratishthan, Sevagram (Wardha) Maharashtra" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1998-99 subject to certain conditions.
- (xlviii) S. O. No. 2082 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Mobile Creches for Working Mothers' Children, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
 - (xlix) S.O. No. 2083 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Gujarat Ecological Education and Research (GEER) Foundation, Gandhinagar" under section 10(23C) of the Income Tax Act, 1961 for the period covered

by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

- (1) S.O. No. 2084 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Bengal Social Service League, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-01 subject to certain conditions.
- (li) S.O. No. 2085 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Anandashram Trust, Anandashram P.O., Kanhongad, Kasargod, Kerala" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (lii) S.O. No. 2087 published in Gazette of India dated the 14th November, 1998 regarding exemption to "The Institute of Chartered Accountants of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (liii) S.O. No. 2088 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Federation of Indian Export Organisations, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (liv) S.O. No. 2089 published in Gazette of India dated the 14th November, 1998 regarding exemption to "Asian Institute of Transport Development, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1999-2000 to 2001-02 subject to certain conditions.
- (1v) S.O. No. 2086 published in Gazette of India dated the 14th November, 1998 making certain modification in the Notification No. 10445 (F.No. 197/127/97-ITA-I) dated the 21st October, 1997 notifying Jal Phiroj Clubwala Dar-E-Mehar, Chennai. QP
- (21) A copy of the Ad-hoc Exemption Order No. 73/11/98-CX (Hindi and English versions) published in Gazette of India dated the 7th

December, 1998 together with an explanatory memorandum regarding exemption to underwater cable from so much of duty of excise leviable thereon when purchased by Vivekananda Rock Memorial and Vivekananda Kendra, under sub-section (2) of section 38 of the Central Excise Act, 1944.

- (22) A copy of the Results of the Twenty-eighth Valuation of the Life Insurance Corporation of India as on 31st March, 1998 (Hindi and English versions) under section 29 of the Life Insurance Corporation Act, 1956.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 1997-98.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 1997-98.

- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1997-98, alongwith Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India for the year 1997-98.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1997-98.
- (26) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1998, together with Auditor's Report thereon:—
 - (i) Tungabhadra Gramin Bank, Bellary (Karnataka)
 - (ii) South Malabar Gramin Bank, Malappuram (Kerala)
 - (iii) Jamuna Gramin Bank, Agra (Uttar Pradesh)
 - (iv) Sahyadri Gramin Bank, Shimoga (Karnataka)
 - (v) Chitradurga Gramin Bank, Chitradurga (Karnataka)

- (vi) Aligarh Gramin Bank, Aligarh (Uttar Pradesh)
- (vii) Kolar Gramin Bank, Kolar (Karnataka)
- (viii) Etah Gramin Bank, Etah (Uttar Pradesh)
 - (ix) Devi Patan Kshetriya Gramin Bank, Gonda (Uttar Pradesh)
 - (x) Kisan Gramin Bank, Budaun (Uttar Pradesh)
 - (xi) Ambala Kurukshetra Gramin Bank, Ambala (Haryana)
- (xii) Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi (U.P.)
- (xiii) Muzaffamagar Kshctriya Gramin Bank, Muzaffamagar (Uttar Pradesh)
- (xiv) Shekhawati Gramin Bank, Sikar (Rajasthan)
- (rv) Bhojpur Robtes Gramin Bank, Arrah (Bihar)
- (xvi) Magadh Gramin Bank, Gaya (Bihar)
- (xvii) Kapurthala Firozpur Kshetriya Gramin Bank, Kapurthala (Punjab)
- (xviii) Hindon Gramin Bank, Ghaziabad (Uttar Pradesh)
 - (xix) Hisar Sirsa Kshetriya Gramin Bank, Hisar (Haryana)
 - (xx) Shivalik Kshetriya Gramin Bank, Hoshiarpur (Punjab)
 - (xxi) Patliputra Gramin Bank, Patna (Bihar)
- (xxii) Himachal Gramin Bank, Mandi (Himachal Pradesh)
- (xxiii) Nalanda Gramin Bank, Nalanda (Bihar)
- (xxiv) Haryana Kshetriya Gramin Bank, Bhiwani (Haryana)
- (xxv) Vidur Gramin Bank, Bijnore (Uttar Pradesh)
- (xxvi) Alwar Bharatpur Anchalik Gramin Bank, Alwar (Rajasthan)
- (xxvii) Gurdaspur Amritsar Kshetriya Gramin Bank, Gurdaspur (Punjab)
- (xxviii) Puri Gramya Bank, Pipli (Orissa)
 - (xxix) Dhenkanal Gramya Bank, Dhenkanal (Orissa)
 - (xxx) Adhiyaman Grama Bank, Dharmapuri (Tamil Nadu)
 - (xxxi) Kanakadurga Grameena Bank, Gudivada (Andhra Pradesh)

- (XXXII) Shet Venkateshwara Grameena Bank, Chittor (A.P.)
- (xxxiii) Pinakini Grameena Bank, Nellore (A.P.)
- (xxxiv) Netravati Grameena Bank, Mangalore (Karnataka)
- (xxxv) Varda Grameena Bank, Kumta (Karnataka)
- (xxxvi) Malaprabha Grameena Bank, Dharwad (Karnataka)
- (xxxvii) Bijapur Grameena Bank, Bijapur (Karnataka)
- (xxxviii) Gurgaon Gramin Bank, Gurgaon (Haryana)
- (xxxix) Sree Anantha Grameena Bank, Ananthapur (A.P.)
 - (xl) Prathama Bank, Moradabad (Uttar Pradesh)
 - (xli) Rayalaseema Grameena Bank, Cuddapah (A.P.)
 - (xlii) North Malabar Grameena Bank, Kannur (Kerala)
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1997-98.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Singareni Colleries Company Limited, Kothagudem, for the year 1997-98.
 - (ii) Annual Report of the Singareni Colleries Company Limited, Kothagudem, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pensions and Coal Mines Deposit Linked Insurance Schemes, Dhanbad, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund, Coal Mines Family Pensions and Coal Mines Deposit Linked Insurance Scheme, Dhanbad, for the year 1996-97.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 1997-98.
 - (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 1996-97.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 1997-98 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 1997-98.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, Ranchi, for the year 1997-98.
 - (ii) Annual Report of the Engineering Projects (India) Limited, Ranchi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding review by the Government of the working of the Bharat Leather Corporation Limited, Agra, for the year 1997-98.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding review by the Government of the working of the National Instruments Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for

the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Statement regarding review by the Government of the working of the Hindustan Paper Corporation Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Statements of the Public Accounts Committee

Shri Manoranjan Bhakta laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 98th Report (Seventh Lok Sabha) on Wasteful expenditure on procurement of imported aircraft spares and infructuous expenditure on procurement of defective ammunition.
- (2) 135th Report (Seventh Lok Sabha) on Badarpur Thermal Power Project Stage-II.
- (3) 176th Report (Seventh Lok Sabha) on under utilisation of production capacity of an ordnance factory.
- (4) 19th Report (Eighth Lok Sabha) on National Malaria Eradication Programme.
- (5) 31st Report (Eighth Lok Sabha) on Jawahar Lal Nehru University.
- (6) 160th Report (Eighth Lok Sabha) on National Book Trust.
- (7) 177th Report (Eighth Lok Sabha) on Avoidable unnecessary imports.
- (8) 182nd Report (Eighth Lok Sabha) on Frauds committed by extra departmental staff.
- (9) 18th Report (Ninth Lok Sabha) on Defective ammunition.
- (10) 40th Report (Tenth Lok Sabha) on working of Land and Development Office.

45. Report of Standing Committee on Communications

Shri K.L. Sharma presented the Seventh Report (Hindi and English versions) of the Standing Committee on Communications on Working of All India Radio Network relating to the Ministry of Information and Broadcasting.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Current Session.

12.15 p.m.

7. Report of the Business Advisory Committee

Shri Madan Lal Khurana presented the Eighth Report of Business Advisory Committee.

(Lok Sabha adjourned at 1.30 P.M. and reassembled at 2.39 P.M.)

2.40 p.m.

8. Government Bill-Passed

The Leaders and Chief Whips of recognised parties and groups in Parliament (Facilities) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Madan Lal Khurana.

The following members took part in the debate:---

- (1) Shri G.M. Banatwalla
 - (2) Shri V.V. Raghavan
- (3) Shri Varkala Radhakrishnan
 - (4) Prof. Ajit Kumar Mehta
 - (5) Shri B.M. Mensinkai
 - (6) Shri P.C. Chacko
 - (7) Shri Rajo Singh

Shri Madan Lal Khurana replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madan Lal Khurana.

The motion was adopted and Bill was passed.

3.12 p.m.

9. Private Members' Bill-Introduced

- (1) The Constitution (Amendment) Bill, 1998 (Insertion of new articles 151A to 151C), by Smt. Panabaka Lakshmi.
- (2) The Price Control Bill, 1998, by Smt. Panabaka Lakshmi
- (3) The Private Schools (Regulation) Bill, 1998, by Smt. Panabaka Lakshmi.
- (4) The Ban on Cow Slaughter Bill, 1998, by Shri Adityanath.
 - (5) The Protection of Property Rights of Women Bill, 1998, by Smt. Panabaka Lakshmi.
 - (6) The Constitution (Amendment) Bill, 1998, (Substitution of new article for article 198), by Shri K.C. Kondaiah.
- (7) The Population Control Bill, 1998, by Smt. Sukhda Mishra.
 - (8) The Indian Citizens Abroad (Voting Right at Elections) Bill, 1998, by Shri E. Ahamed.
 - (9) The Unorganised Labour Welfare Fund Bill, 1998, by Shri E. Ahamed
- (10) The Hoarding and Profiteering Prevention Bill, 1998, by Shri E. Ahamed.
- (11) The Constitution (Amendment) Bill, 1998 (Amendment of Preamble etc.) by Shri Harpal Singh Sathi.
- (12) The National Parks Bill, 1998, by Dr. Ulhas Vasudeo Patil.
 - (13) The Tourism Promotion Bill, 1998, by Dr. Ulhas Vasudeo Patil.

- (14) The Nationalisation of Inter-State Rivers Bill, 1998, by Dr. Ulhas
 Vasudeo Patil.
- (15) The Health Insurance Scheme Bill, 1998, by Dr. Ulhas Vasudeo Patil.
- *(16) The Maintenance of National Register of Citizens Bill, 1998, by Shri Krishan Lal Sharma.
- (17) The Constitution (Amendment) Bill, 1998 (Amendment of article 85) by Shri Raghuvansh Prasad Singh.
- /*(18) The Election Laws (Amendment) Bill, 1998, by Shri Krishan Lal Sharma.
- *(19) The Constitution (Amendment) Bill, 1998 (Substitution of new Schedule for Tenth Schedule), by Shri Krishan Lal Sharma.

3.22 p.m.

10. Private Member's Bill—Withdrawn

The Land Acquisition (Amendment) Bill, 1998 (Substitution of new section for section 16, etc.) by Shri Bhagwan Shankar Rawat.

Further discussion on the motion for consideration of the Bill moved by Shri Bhagwan Shankar Rawat on the 4th December, 1998, continued :---

The following Members took part in the debate :---

(1) Shri Varkala Radhakrishnan

(2) Shri Hira Lal Roy

- (3) Shri Aditya Nath
- (4) Shri P.C. Chacko

(5) Shri Kalpnath Rai

(6) Shri Rajveer Singh

(7) Shri Babagouda Patil

Shri Bhagwan Shankar Rawat replied to the debate.

The Bill was withdrawn by leave of the House.

^{*}At 4.21 P.M.

^{**}A 5.43 P.M.

4.24 p.m.

11. Private Member's Bill --- Under consideration

The Constitution (Amendment) Bill, 1998 (Insertion of new article 29A, etc.) by Shri Mohan Singh.

The motion for consideration of the Bill, was moved by Shri Mohan Singh.

The following Members took part in the debate :---

(1) Shri Chandrashekhar Sahu

(2) Shri Varkala Radhakrishnan

(3) Major General (Retd.) Bhuwan Chandra Khanduri (AVSM)

(4) Shri Khagapati Pradhani

(5) Shri Prabhunath Singh

(6) Shri Hira Lal Roy

(7) Prof. Jogendra Kawade

The discussion was not concluded.

5.44 p.m.

JZ. Half-an-Hour Discussion

Shri K.S. Rao raised a discussion on points arising out of the answer given by the Minister of Food and Consumer Affairs on 1-12-1998 to Starred Question No. 32 regarding Hike in import duty on sugar.

Shri Satyapal Singh Yadav replied to the discussion.

6.29 p.m.

A3. Supplementary Demands for Grants (Railways)-1998-99

Time Taken :- 1 Hr. 34 Mts.

Discussion on the Supplementary Demands for Grants Nos. 2 and 16, in respect of Budget (Railways) for 1998-99 commenced.

The following Members took part in the debate:---

- (1) Shri Madhav Rao Patil
- (2) Shri Rajveer Singh

- (3) Shri Raghuvansh Prasad Singh
- (4) Shri Konijeti Rosaiah
- (5) Shri Shailendra Kumar
- (6) Shri Ajay Chakraborty
- (7) Shri Chinnappa Gopal
- (8) Shri S.S. Palanimanickam
 - (9) Shri Ram Nagina Mishra
 - (10) Shri Varkala Radhakrishnan
- (11) Prof. Ajit Kumar Mehta
 - (12) Shri K.S. Rao
 - (13) Major General (Retd.) Bhuwan Chandra Khanduri (AVSM)
 - (14) Shri Bhagwan Shankar Rawat
 - (15) Shri Prabhudayal Katheria
 - (16) Shri Mohan Rawle
 - (17) Shri Satya Pal Jain
 - (18) Shri Baju Ban Riyan
 - (19) Shri H.P. Singh

Shri Nitish Kumar replied to the debate.

The Supplementary Demands for Grants Nos. 2 and 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways)-1998-99 were voted in full.

/14. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1998.

A5. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1998.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

8.07 p.m.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 21st December, 1998).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-3803LS-18.12.1998.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, December 21, 1998/Agrahayana 30, 1920 (Saka)

No. 62

11.00 A.M.

1. Obituary reference

The Speaker made reference to the passing away of Shri Abdul Hannan Ansari, a member of Eighth Lok Sabha.

Thereafter the Members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 301-303 were orally answered. Replies to Starred Question Nos. 304-320 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3403-3632 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1997-98.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1997-98.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1997-98.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1997-98.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1997-98.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun for the year 1997-98.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and new Materials, Hyderabad, for the year 1997-98.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 1997-98.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1997-98.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1997-98.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 1997-98.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtirya Sanskrit Vidyapeetha, New Delhi, for the year 1997-98.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1997-98.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1993-94 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1993-94.
- (13) Statement (Hindi and Eaglish versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1995-96.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of

the Consultancy Development Centre, New Delhi, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 1997-98.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering, College, Surathkal, for the year 1997-98.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 1997-98.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojana Parishad, Chandigarh, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojana Parishad, Chandigarh, for the year 1997-98.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 1997-98.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Dignostics, Hyderabad, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for DNA Fingerprinting and Dignostics, Hyderabad, for the year 1997-98.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Immunology, New Delhi, for the year 1997-98.
- - (a) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1997-98.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1997-98, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 1997-98.
 - (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Ministry of Human Resource Development for the year 1998-99.
 - (26) A copy of the National Council for Teacher Education (Guidelines for B.Ed. through Correspondence for regular serving teachers) (Amendment) Regulations, 1998 (Hindi and English versions) published in Notification No. F. 28-3/96-NCTE in Gazette of India dated the 25th April, 1998, under section 33 of the National Council for Teacher Education Act, 1993.
 - (27) A copy of the Kalakshetra Foundation Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 414(E) in Gazette of India dated the 29th July, 1998, under section 33 of the Kalakshetra Foundation Act, 1993.
 - (28) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1997-98.
 - (29) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Hill University, Shillong, for the year 1997-98.

- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1997-98.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1997-98, (alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1997-98.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Central Power Research Institute, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the Central Power Research Institute, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1997-98.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1997-98, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 1997-98.
- (32) A copy of the Notaries (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No.G.S.R. 547(E) in Gazette of India dated the 31st August, 1998, under sub-section
 (3) of section 15 of the Notaries Act, 1952.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1996-97.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:---
 - (i) The Chemical Accidents (Emergency Planning, Preparedness and Response) Amendment Rules, 1998 published in Notification No.
 G.S.R. 578(E) in Gazette of India dated the 14th September, 1998.
 - (ii) The Bio-Medical Waste (Management and Handling) Rules, 1998 published in Notification No. S.O. 630(E) in Gazette of India dated the 27th July, 1998.

- (iii) The Environment (Protection) Amendment Rules, 1998 published in Notification No. G.S.R. 504(E) in Gazette of India dated the 21st August, 1998.
- (36) A copy of the Notification No. S.O. 185(E) (Hindi and English versions) published in Gazette of India dated the 10th March, 1998 appointing Officers of the National Capital Territory, Delhi for the purposes of the Environment (Protection) Act, 1986, issued under section 4 of the said Act.
- (37) A copy of the Notification No. S.O. 329(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1997 prohibiting the open burning of waste oil, throughout India with effect from the 15th April, 1997, issued under section 6 of the Environment (Protection) Act, 1986.
- (38) A copy of the Notification No. S.O. 899(E) (Hindi and English versions) published in Gazette of India dated the 13th October, 1998 prohibiting import of hazardous wastes specified in the notification, issued under section 3 of the Environment (Protection) Act, 1986.
- (39) A copy of the Notification No.S.O. 609(E) (Hindi and English versions) published in Gazette of India dated the 20th July, 1998 delegating the powers vested under section 5 of the Environment (Protection) Act, 1986 to the states of Arunachal Pradesh and Nagaland subject to certain conditions, issued under section 23 of the said Act.
- (40) A copy of the Resolution containing National Zoo Policy, 1998 (Hindi and English versions) published in Notification No. S.O. 936(E) in Gazette of India dated the 29th October, 1998.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 1996-97.

- . (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
 - (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 1997-98.
 - (44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 1997-98.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha.

- (1) That at its sitting held on the 17th December, 1998, Rajya Sabha agreed without any amendment to the Railway Claims Tribunal (Amendment) Bill, 1998, passed by Lok Sabha on the 7th December, 1998.
- (2) That at its sitting held on the 17th December, 1998, Rajya Sabha agreed without any amendment to the Cotton Ginning and Pressing Factories (Repeal) Bill, 1998, passed by Lok Sabha on the 8th December, 1998.
- (3) That at its sitting held on the 17th December, 1998, Rajya Sabha agreed without any amendment to the High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998, passed by Lok Sabha on the 10th December, 1998.

6. Report of Estimate Committee

Shri Madhukar Sirpotdar presented the Fourth Report (Hindi and English versions) of the Estimates Committee on Ministry of Textiles— Sickness/ Closure of Textile Industry.

Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Kariya Munda presented a copy of the Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Information and Broadcasting----"Reservation for and employment of Scheduled Castes and Scheduled Tribes in All India Radio and Doordarshan" including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto.

8. Report of the Standing Committee on Defence

Sqn. Ldr. Kamal Chaudhary presented the Third Report (Hindi and English versions) of the Standing Committee on Defence on 'Upgradation and Modernisation of Naval Fleet'.

9. Reports of the Standing Committee on Food, Civil Supplies and Public // Distribution

Shri Raghuvansh Prasad Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:---

- (1) Fifth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Second Report of the Committee on Demands for Grants (1998-1999);
 - (2) Sixth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Third Report of the Committee on Demands for Grants (1998-1999); and

(3) Seventh Report on the Action Taken by the Government on the Recommendations/Observations contained in the Fourth Report on Demands for Grants (1998-1999).

10. Report of the Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the Twelfth Report (Hindi and English versions) of the Committee on Urban & Rural Development on the Urban Land (Ceiling & Regulation) Repeal Bill, 1998.

1). Report of the Standing Committee on Commerce

Shri Amar Pal Singh laid on the Table of Lok Sabha a copy of Thirty-Seventh Report (Hindi and English versions) of the Standing Committee on Commerce. On Powerloom, Handloom and Handicrafts sectors.

12. **Calling Attention**

Shri Ram Villas Paswan called the attention of the Minister of Home Affairs to the situation arising out of reported burning of some tribal women and children in Nikhrel Village in Purnea district of Bihar on 14 December, 1998 and the action taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

13. Motion regarding Eighth Report of the Business Advisory Committee

Shri Madan Lal Khurana moved the following motion:---

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 18th December, 1998."

The motion was adopted.

12.37 P.M.

14. Government Bills --- Introduced

(i) The Commodities Boards and Development Authorities (Exemption from Income Tax) Bill, 1998.

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- (ii) The Customs (Amendment) Bill, 1998.
- (tii) The Income-tax (Second Amendment) Bill, 1998.

15. Congratulation to Indian Hockey Team

The Minister of Parliamentary Affairs and the Deputy Speaker on behalf of the House congratulated the Indian Hockey Team and other Indian Sportspersons who won gold medals in the recently concluded Bangkok Asiad. 16. Matters Under Rule 377

- (1) Dr. Mahadeepak Singh Shakya raised a matter regarding need for reconstruction of the railway bridge at Kachhilaghat on Kasganj-Badaun road.
- (2) Shri Gangacharan Rajput raised a matter regarding need to clear irrigation projects of Hamirpur Mahoba in UP and sanction adequate funds for the purpose.
- (3) Dr. Prabha Thakur raised a matter regarding need to take stringent action against the Police Personnel responsible for deaths in Police lock up.
- (4) Shri Bhaskar Rao Nadendla raised a matter regarding need for establishment of Dr. Ambedkar National Public Library at Janpath, New Delhi.
- (5) Shri Daroga Prasad Saroj raised a matter regarding need to ensure protection of SCs and Backward Class people particularly in Ajamgarh and adjoining areas in U.P.
- (6) Shri C. Gopal raised a matter regarding need to sanction Metro underground and Metro Electric Trains for Southern Railway region.
- (7) Mohd. Ali Ashraf Fatmi raised a matter regarding need to provide sufficient staff to the office of General Manager, Telecommunication in. Darbhanga Parliamentary Constituency, Bihar.
- (8) Shri Sansuma Khunggur Bwiswmuthiary raised a matter regarding need for early creation of separate 'Bodoland' State.

12.51 P.M.

17. Supplementary Demands for Grants (General)-1998-99

Time taken: 3 Hrs. 54 Mts.

Discussion on the Supplementary Demands for Grants Nos. 5, 6, 9, 16, 24, 25, 26, 30, 31, 35, 38, 40, 44, 45, 48, 49, 50, 51, 52, 54, 55, 59, 62, 63, 67, 69, 76, 77, 78, 79, 80, 81, 82, 84, 87, 89, 99, 100, 101, 102 & 103, in respect of Budget (General) for 1998-99, commenced.

Two cut motions (1 & 2) were moved.

The following members took part in the debate:----

- (1) Shri Rajo Singh
- (2) Dr. Laxmi Narayan Panday
- (3) Shri Mohan Singh
- (4) Kumari Mamata Banerjee
- (5) Shri Raghuvansh Prasad Singh
- (6) Shri Chetan Chauhan
- (7) Shri Varkala Radhakrishnan
- (8) Dr. V. Saroja
- (9) Shri G.M. Banatwalla
- (10) Shri K.D. Sultanpuri
- (11) Dr. Ramkrishna Kusmaria
- (12) Shri T.R. Baalu
- (13) Shri Kalpnath Rai
- (14) Shri Pramothes Mukherjee
- (15) Shri Samik Lahiri
- (16) Prof. P.J. Kurien
- (17) Shri V.V. Raghavan
- (18) Shri Ramdas Athawale
- (19) Shri Mitra Sen Yadav

Shri Yashwant Sinha replied to the debate.

All the cut motions moved were withdrawn by leave of the House.

All the Supplementary Demands for Grants Nos. 5, 6, 9, 16, 24, 25, 26, 30, 31, 35, 38, 40, 44, 45, 48, 49, 50, 51, 52, 54, 55, 59, 62, 63, 67, 69, 76, 77, 78, 79, 80, 81, 82, 84, 87, 89, 99, 100, 101, 102 & 103 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1998-99 were voted in full.

4.45 P.M.

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18. Government Bill—Introduced

The Appropriation (No. 4) Bill, 1998.

19. Government Bill-Passed

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

Shri Manoranjan Bhakta took part in the debate.

Shri Yashwant Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3, and the Schedule were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The following Members took part in the debate:---

(1) Dr. Subramanian Swamy

(2) Shri Yashwant Sinha

The Motion was adopted and the Bill was passed.

5.04 P.M.

20. Discussion Under Rule 193

Time permissible	:	2 Hrs.
Time taken	:	1 Hr. 29. Mts.
Balance	:	39 Mts.

Smt. Geeta Mukherjee raised a discussion regarding damage to crops due to natural calamities such as floods, cyclones, etc.

The following Members took part in the debate:--

- (1) Shri Surender Singh
- (2) Shri K.S. Rao

(Discussion was held over and resumed vide para 22 below)

5.31 P.M.

21. Half-an-Hour Discussion

Dr. Laxminarayan Pandey raised a discussion on points arising out of the answer given by the Minister of Textiles on 4-12-1998 to Starred Question No. 81 regarding Revival of NTC Mills.

Shri Kashi Ram Rana replied to the discussion.

22. Discussion under Rule 193

The discussion on the item of Business at para 20 above was resumed.

- (3) Shri Janardan Prasad Mishra
- (4) Shri Shailendra Kumar
- (5) Shri Lakshman Chandra Seth
- (6) Shri P.S. Gadhavi
- (7) Shri Buta Singh
- (8) Shri Surendra Prasad Yadav
- (9) Shri Kishan Singh Sangwan

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 22nd December, 1998.)

S. GOPALAN, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, December 22, 1998/Pausa 1, 1920 (Saka)

No. 63

11.00 a.m.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Harinath Misra, a member of Seventh Lok Sabha.

Thereafter the Members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to interruptions in the House, Questions could not be called for oral answer. Starred Question Nos. 321—340, put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3633—3862, would be printed in the official Report for the day.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Defence regarding Dubious deals in I.A.F. also could not be taken up orally due to disruptions in the House. The written reply of the same would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.20 a.m. and re-assembled at 12.15 p.m.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.16 p.m. and re-assembled at 1 p.m.)

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4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Intelligence Organisation (Restriction of Rights) Rules, 1998 (Hindi and English versions) published in Notification NO. G.S.R. 112 in Gazette of India dated the 27th June, 1998 under sub-section (2) of Section 7 of the Intelligence Organisation (Restriction of Rights) Act, 1985.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the National Security Guard (Group 'D' posts) Recruitment (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 233 in Gazette of India dated the 5th December, 1998, under sub-section (3) of Section 139 of the National Security Guard Act, 1986.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai for the year 1997-98, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 1997-98.
- (5) Statement* (Hindi and English versions) showing reasons for delay in laying the Border Security Force (Seniority, Promotion and Superannuation of Officers) (Amendment) Rules, 1998 published in Notification No. G.S.R. 98 in Gazette of India dated the 23rd May, 1998.
- (6) Statement* (Hindi and English versions) showing reasons for delay in laying the Arms (Amendment) Rules, 1998 published in Notification No. G.S.R. 99 in Gazette of India dated the 23rd May, 1998.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

[•]The Rules were laid on the Table of the House on 8-12-1998.

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur for the year 1997-98.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) (i) correcting the reply given on the 14th July, 1998 to Starred Question No. 382 by Sarvashri D.S. Ahire and C.D. Gamit regarding fencing at Indo-Pak Border; and (ii) giving reasons for delay in correcting the reply.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1997-98.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-----
 - (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizer Limited, Mumbai for the year 1997-98.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 1997-98.
 - (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Projects and Development India Limited, Dhanbad, for the year 1997-98.
 - (ii) Annual Report of the Projects and Development India Limited, Dhanbad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1997-98.
- (13) A copy of the statement (Hindi and English versions) of action taken

are proposed to be taken on the International Labour Organisation Convention No. 177 and Recommendation No. 184 concerning Home Work adopted at the 83rd Session of the International Labour Conference (1996).

- (14) A copy of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 689(E) in Gazette of India dated the 19th November, 1998, Under subsection(3) of section 62 of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.
- - (a) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1997-98.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the, Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1997-98.
 - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1997-98.

- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, for the year 1997-98.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 1997-98.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 1997-98.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:---
 - (i) The Prevention of Food Adulteration (8th Amendment) Rules, 1998 published in Notification No. G.S.R. 171(E) in Gazette of India dated the 6th April, 1998 together with a corrigendum thereto published in Notification No. G.S.R. 477(E) dated the 7th August, 1998.

- (ii) The Prevention of Food Adulteration (9th Amendment) Rules, 1998 published in Notification No. G.S.R. 174(E) in Gazette of India dated the 6th April, 1998 together with a corrigendum thereto published in Notification Nos. G.S.R. 476(E) and G.S.R. 646(E) dated the 7th August, 1998 and 28th October, 1998 respectively.
- (iii) The Prevention of Food Adulteration (2nd Amendment) Rules, 1998 published in Notification No. G.S.R. 178(E) in Gazette of India dated the 6th April, 1998 together with a corrigendum thereto published in Notification No. G.S.R. 479(E) dated the 7th August, 1998.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, New Delhi, for the year 1997-98.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Science, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Science, Mumbai, for the year 1997-98.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1996-97.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions)

of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1996-97.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1997-98.
 - (ii) Annual Report of the Hindustion Latex Limited, Thiruvananthapuram, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (I) Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (1) Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hospital Services Consultancy Corporation (India) Limited and the Ministry of Health and Family Welfare, for the year 1998-99.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Pasteur Institute of India, Coonoor, for the year 1997-98.

- (29) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Gurdaspur, for the year 1997-98, alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management, Catering Technology, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1997-98, alongwith Audited Accounts.
 - (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati, for the year 1997-98, alongwith Audited Accounts.
 - (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1997-98, alongwith Audited Accounts.
 - (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1997-98, alongwith Audited Accounts.
 - (ix) A copy of the Annual Report (Hindi and English versions)

of the Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1997-98, alongwith Audited Accounts.

- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1997-98, alongwith Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1997-98, alongwith Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior, for the year 1997-98, alongwith Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1997-98, alongwith Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1997-98, alongwith Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai, for the year 1997-98, alongwith Audited Accounts.
- ' (xvi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1997-98, alongwith Audited Accounts.
 - (xvii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Applied Nutrition, Patna, for the year 1997-98, alongwith Audited Accounts.

- (30) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutritions at Mumbai, Chennai, Goa, Calcutta, Guwahati, Bangalore, Lucknow, Hyderabad, Ahmedabad, Jaipur, Bhopal, Gwalior, Chandigarh, Gurdaspur and National Council for Hotel Management at Patna and Delhi for the year 1997-98.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1997-98.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 1997-98.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing, Organisation, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1997-98.
- - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- - (a) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1997-98.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Lubrizol India Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Lubrizol India Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the IBP Company Limited, Calcutta, for the year 1997-98.

- (ii) Annual Report of the IBP Company Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Madras Refineries Limited, Chennai for the year 1997-98.
 - (ii) Annual Report of the Madras Refineries Limited, Chennai for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Cochin Refineries Limited, for the year 1997-98.
 - (ii) Annual Report of the Cochin Refineries Limited, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 1997-98.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1997-98.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Report of the Public Accounts Committee

Shri Manoranjan Bhakta presented the Third Report (Hindi and English versions) of the Public Accounts Committee on Union Government Appropriation Accounts—Railways (1996-97).

6. Statement of the Public Accounts Committee

Shri Manoranjan Bhakta laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 55th Report (Tenth Lok Sabha) on Trade Development Authority.
- (2) 70th Report (Tenth Lok Sabha) on Assessment of Small Scale Industrial Undertakings.

- (3) 76th Report (Tenth Lok Sabha) on Doordarshan's Commercial Services.
- (4) 90th Report (Tenth Lok Sabha) on Assessment of Lottery Business.
- (5) 93rd Report (Tenth Lok Sabha) on Collection and recovery of Tax and arrears of demands.
- (6) 114th Report (Tenth Lok Sabha) on Customs Receipts—Loss of revenue due to non-availability of a provision in the act.
- (7) 116th Report (Tenth Lok Sabha) on Union Excise Duties System defects in working of Chief Accounting Offices.
- (8) 118th Report (Tenth Lok Sabha) on Tube making plant at Jabalpur.
- (9) 3rd Report (Eleventh Lok Sabha) on National Cancer Control Programme.
- (10) 10th Report (Eleventh Lok Sabha) on Injudicious leasing of aircraft.

7. Report of the Committee of Privileges

Shri P. Shiv Shankar presented the First Report (Hindi and English versions) of the Committee of Privileges.

8. Report of Committee on Absence of Members from the Sittings of the House

Shri T. Govindan presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

9. Report of the Committee on Petitions

Shri Ajoy Mukhopadhyay presented the First Report (Hindi and English versions) of the Committee on Petitions (Twelfth Lok Sabha).

10. Minutes of the Committee on Petitions

Shri Ajoy Mukhopadhyay laid on the Table of the House the Minutes (Hindi and English versions) of the Seventh to Seventeenth Sittings of the Committee on Petitions of Eleventh Lok Sabha.

1. Report of the Standing Committee on Science and Technology, Environment and Forests

Captain Jai Narayan Prasad Nishad laid on the Table a copy (Hindi and English versions) of the Sixtieth, Sixty-first and Sixty-second Reports of the Standing Committee on Science and Technology, Environment and Forests on the Action taken by the Departments of Bio-technology, Scientific & Industrial Research and Electronics on Committee's Fiftyfourth, Fifty-sixth and Fifty-eighth report on Demands for Grants (1998-99) of the Departments of Bio-technology, Scientific & Industrial Research and Electronics respectively.

12. Calling Attention

Shri Rajesh Pilot called the attention of the Minister of Home Affairs to the deteriorating condition of internal security in the country especially the recent killings in North East and Jammu and Kashmir and the steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

13. Statements by Minister

- *(1) The Minister of Home Affairs made a statement regarding bomb blasts in Assam.
- **(2) The Minister of External Affairs laid on the Table a copy of the Indo-Russian Press Statement (Hindi and English versions) issued on the official visit to India by the Chairman of the Government of the Russian Federation.

1.57 p.m.

14. Messages from Rajya Sabha

Secretary-General Reported the following messages from Rajya Sabha:---

- (1) That at its sitting held on the 21st December, 1998, Rajya sabha passed the Marriage Laws (Amendment) Bill, 1998.
- (2) That at its sitting held on the 21st December, 1998, Rajya Sabha Passed the Indian Majority (Amendment) Bill, 1998.

At 1.35 p.m.

^{**} At 2.26 p.m.

- (3) That at its sitting held on the 21st December, 1998, Rajya Sabha Passed the Administrators-General (Amendment) Bill, 1998.
- (4) That at its sitting held on the 21st December, 1998, Rajya Sabha passed the Merchant Shipping (Second Amendment) Bill, 1998.
- (5) That at its sitting held on the 21st December, 1998, Rajya Sabha agreed without any amendment to the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities)Bill, 1998, passed by Lok Sabha on the 18th December, 1998.
- (6) That Rajya Sabha has no recommendation to make to Lok Sabha in regard to the High Court and Supreme Court Judges (Salaries and Conditions of Service) Bill, 1998, passed by Lok Sabha on the 17th December, 1998.

Bills as passed by the Rajya Sabha-Laid on the Table

- (1) The Marriage Laws (Amendment) Bill, 1998.
- (2) The Indian Majority (Amendment) Bill, 1998.
- (3) The Administrators-General (Amendment) Bill, 1998.
- (4) The Merchant Shipping (Second Amendment) Bill, 1998.

15. Government Bills-Introduced

(1) The Election Laws (Amendment) Bill, 1998

(Amendment) Bill, 1998.

The motion for leave to introduce the Bill moved by Dr. M. Thambi Durai was opposed.

The motion was adopted and the Bill was introduced.

16. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Companies (Amendment) Ordinance, 1998, was laid on the Table.

17. Government Bills-Introduced

(1) The Uttar Pradesh Reorganisation Bill, 1998.

The motion for leave to introduce the Bill moved by Shri L. K. Advani was opposed.

The motion was adopted and the Bill was introduced.

A copy each of the following papers (Hindi and English versions) was also hid on the Table:---

- (i) List of suggestions as accepted by the Uttar Pradesh Legislative Assembly on the Uttar Pradesh Reorganisation Bill, 1998; and
- (ii) List of suggestions as accepted by the Uttar Pradesh Legislative — Council on the Uttar Pradesh Reorganisation Bill, 1998.

(2) The Madkya Pradesh Reorganisation Bill, 1998.

A copy of the paper (Hindi and English versions) containing list of suggestions as accepted by the Madhya Pradesh Legislative Assembly) on the Madhya Pradesh Reorganisation Bill, 1998 was also laid on the Table.

18. Matters Under Rule 377

- (1) Shri Suresh Chandel raised a matter regarding need to provide financial assistance to State Government of Himachal Pradesh for construction of five overbridges on lakes between Bhakradam and Auhar and Matla to Mandwa.
- (2) Dr. Vallabhbhai Kathiria raised a matter regarding need to set up a Beach of Gujarat High Court at Rajkot.
- (3) Shri Jagatvir Singh Drona raised a matter regarding need to provide more air facilities at Kanpur Airport, Uttar Pradesh.
- (4) Shri Satyapal Jain raised a matter regarding need to take steps to solve the power problem of Chandigarh.
- (5) Shri Madhab Rajbangshi raised a matter regarding need to commission the All India Radio Station at Tezpur in Assam.
- (6) Shri S. Ajay Kumar raised a matter regarding need for early completion of electrification work of the Shoranur-Kochi railway line in Kerala.
- (7) Shri Pradeep Yadav raised a matter regarding need for implementation of recommendation of Backward Class Commission for inclusion of certain castes in backward class list.
- (8) Shri Sushil Kumar Singh raised a matter regarding need for com-

- pletion of Nabinagar Super Thermal power project in Aurangabad, Bihar during Ninth Five Year Plan.
 - (9) Dr. (Smt.) C. Suguna Kumari raised a matter regarding need for construction of a fly-over bridge on railway level crossing between Peddapali and Manthani, Andhra Pradesh.
 - (10) Shri K. Pary Mohan raised a matter regarding need to restore the passenger facilities at Mettur Railway Station.
 - (11) Prof. Saifuddin Soz raised a matter regarding need to sanction necessary funds for translation of the Constitution of India into Kashmiri language.
 - (12) Shri Prithviraj D. Chavan raised a matter regarding need to provide better facilities at Pune Railway Zone.

19. Government Bills-Passed

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- (i) The Customs (Amendment) Bill, 1998.
- The motion for consideration of the Bill was moved by Shri Yashwant Sinha. Shri Motilal Vora took part in the debate.

Shri Yashwant Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

() (iii) The Income-tax (Second Amendment) Bill, 1998.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following Members took part in the debate:-

- (1) Shri Madhav Rao Patil
- (2) Shri Sansuma Khunggur Bwiswmuthiary
- (3) Shri B.M Mensinkai
- Shri Yashwant Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

20. Discussion under Rule 193

Shri Rupchand Pal raised a discussion on the statement made by the Prime Minister on the 15th December, 1998 on bilateral talks with United States.

(Discussion was held over and resumed vide para 22 below)

21. Statutory Resolution-Adopted

Shri L.K. Advani moved the following resolution:-

"That this House approves the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1998 framed under section 8 and sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on the 15th December, 1998."

The following Members took part in the debate:-

- (1) Shri Mohan Singh
- (2) Shri P. Shiv Shankar

The Resolution was adopted.

22. Discussion under Rule 193

Time taken: 2 Hrs. 21 mts.

The discussion on the item of business at para 20 above was resumed.

The following Members took part in the debates:-

- (1) Shri Vaiko
- (2) Shri I. K. Gujral
- (3) Shri E. Ahamed
- (4) Shri Shivraj V. Patil
- (5) Shri Chinnappa Gopal

- (6) Shri V. V. Raghavan
- (7) Shri Krishna Bose
- (8) Shri Hannan Mollah
- (9) Shri P. A. Sangma
- (10) Shri Pramothes Mukherjee
- (11) Shri R. S. Gavai
- (12) Prof. Saifuddin Soz
- (13) Shri Kharabela Swain

The discussion was not concluded.

23. Government Bill-Passed

The Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1998, as passed by Rajya Sabha

The motion for consideration moved by Shri Ram Jethmalani was adopted and Clause by Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Jethmalani.

The motion was adopted and the Bill was passed.

***24. Statutory Resolution-Negatived

Shri Ram Narain Meena moved the following resolution:-

"That this House Disapproves of the Companies (Amendment) Ordinance, 1998 (No. 19 of 1998) Promulgated by the President on 31 October, 1998".

After discussion as indicated in para 25 below, the Resolution was negatived.

***25. Government Bill-Under Consideration

The Companies (Amendment) Bill, 1998.

The motion for consideration of the Bill was moved by Dr. M. Thambi Durai.

*** Discussed together.

The following members took part in the combined debate on the Resolution (vide para 24 above and motion for consideration of the Bill):--

(1) Shri Rupchand Pal

(2) Shri Pramothes Mukherjee

(3) Shri Mukul Wasnik

Dr. M. Thambi Durai replied to the debate.

Shri Ram Narain Meena also spoke (by way of reply to his Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

The discussion was not concluded and the House was adjourned for want of quorum.

8.46 p.m.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 23rd December, 1998).

S. GOPALAN, Secretary-General.

MGIP(FLU)MFND-3898LS-21-12-1998.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 23, 1998/Pausa 2, 1920 (Saka)

No. 64

11.00 a.m.

1. Questions

Due to interruptions in the House, Questions could not be called for oral answer. Starred Question Nos. 341—360, put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3863—4092, would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.11 a.m. and re-assembled at 12.19 p.m.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.23 p.m. and re-assembled at 2.01 p.m.)

2. Papers laid on the Table

The following papers were laid on the Table:----

- A copy of the Aircraft (1st Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 182 in Gazette of India dated the 12th September, 1998, under section 12A of the Aircraft Act, 1934, together with an explanatory note.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 1997-98, alongwith Audited Accounts.

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- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1997-98.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 1997-98, under sub-section (3) of section 23 of the Khadi and Village Industries Commission Act, 1956.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 1997-98.
- (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 1997-98 together with Audit Report thereon, under subsection (4) of section 24, of the Khadi and Village Industries Commission Act, 1956.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Khadi and Village Industries Commission for the year 1997-98.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 1997-98.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (1) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 1996-97.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8).
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 1997-98.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 1997-98.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirappalli, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 1997-98.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1997-98.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 1997-98.
- (13) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Rail India Technical and Economic Service Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Rail India Technical and Economic Service Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Ircon International Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Ircon International Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A copy of the Notification No. S.O. 1076(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1998 directing that the commodities mentioned therein shall be packed in jute packaging material, for supply or distribution, in such minimum percentage as specified therein with effect from the 15th December, 1998 issued under sub-section(1) of section 3 of

the Jute Packaging Materials (Compulsory Use in Packing Commodities Act, 1987).

- - (i) A Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 1997-98.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 1997-98.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.
 - (i) G.S.R. 384(E) published in Gazette of India dated the 10th July, 1998 together with an explanatory memorandum seeking to amend the notification No. 23/98-Cus., dated the 2nd June, 1998.
 - (ii) G.S.R. 390(E) published in Gazette of India dated the 16th July, 1998 making certain amendments in the notification No. 23/ 98-Customs dated the 2nd June, 1998.
 - (iii) G.S.R. 419(E) published in Gazette of India dated the 1st August, 1998 together with an explanatory memorandum containing effective rates of special additional duty on various goods mentioned therein.
 - (iv) G.S.R. 420(E) published in Gazette of India dated the 1st August, 1998 together with an explanatory memorandum seeking

to exempt motor spirit commonly known as petrol when imported into India from so much of the additional duty leviable thereon.

- (v) G.S.R. 421(E) published in Gazette of India dated the 1st August, 1998 together with an explanatory memorandum seeking to rescind certain notifications mentioned therein.
- (vi) G.S.R. 566(E) published in Gazette of India dated the 8th September, 1998 together with an explanatory memorandum regarding exemption to kerosene imported by a manufacturer of linear alkly benzene for the purpose of extracting N-Paraffin from such Kerosene from the whole of the duty of Customs leviable thereon subject to certain conditions.
- (vii) G.S.R. 567(E) published in Gazette of India dated the 8th September, 1998 together with an explanatory memorandum making certain amendments in the notification No. 23/98-Cus., dated the 2nd June, 1998.
- (viii) G.S.R. 592(E) published in Gazette of India dated the 25th September, 1998 together with an explanatory memorandum making certain amendments in the notification No. 23/98-Cus., dated the 2nd June, 1998.
 - (ix) G.S.R. 604(E) published in Gazette of India dated the 8th October, 1998 together with an explanatory memorandum seeking to impose provisional antidumping duties on Calcium Carbide originating in or exported from China and Romania.
 - (x) G.S.R. 607(E) published in Gazette of India dated the 9th October, 1998 together with an explanatory memorandum making certain amendments in the notification No. 23/98-Cus., dated the 2nd June, 1998.
 - (xi) G.S.R. 608(E) published in Gazette of India dated the 9th October, 1998 together with an explanatory memorandum seeking to impose safeguard duties on all imports of Carbon Black at the rate of 10% upto 28th February, 1999.
- (xii) G.S.R. 625(E) published in Gazette of India dated the 16th October, 1998 together with an explanatory memorandum making certain amendments in the notification No. 23/98-Cus., dated the 2nd June, 1998.

- (xiii) G.S.R. 652(E) published in Gazette of India dated the 2nd November, 1998 together with an explanatory memorandum seeking to exempt the whole of the basic custom duty leviable on pulses.
- (xiv) G.S.R. 659(E) published in Gazette of India dated the 6th November, 1998 together with an explanatory memorandum making certain amendments in the notification No. 23/98-Cus., dated the 2nd June, 1998.
- (xv) G.S.R. 661(E) published in Gazette of India dated the 9th November, 1998 together with an explanatory memorandum making certain amendments in the notification No. 23/98-Cus., dated the 2nd June, 1998.
- (xvi) G.S.R. 363(E) published in Gazette of India dated the 29th June, 1998 together with an explanatory memorandum making certain amendments in the notification No. 23/98-Cus., dated the 2nd June, 1998.
- (xvii) G.S.R. 364(E) published in Gazette of India dated the 29th June, 1998 together with an explanatory memorandum making certain amendments in the notification No. 12/97-Cus., dated the 1st March, 1997.
- (xviii) G.S.R. 365(E) published in Gazette of India dated the 29th June, 1998 together with an explanatory memorandum making certain amendments in the notification No. 34/98-Cus., dated the 13th June, 1998.
 - (xix) G.S.R. 343(E) published in Gazette of India dated the 13th June, 1998 together with an explanatory memorandum seeking to supersede notification No. 29/98-Cus., dated the 2nd June, 1998 so as to exempt special additional customs duty on goods imported under specified export promotion schemes.
 - (xx) G.S.R. 344(E) published in Gazette of India dated the 13th June, 1998 together with an explanatory memorandum seeking to reduce the general effective rate of special additional custom duty from 8% ad valorem to 4% ad valorem.

- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:—
 - (i) G.S.R. 355(E) published in Gazette of India dated the 24th June, 1998 together with an explanatory memorandum making certain amendments in the notification No. 05/98-CE., dated the 2nd June, 1998.
 - (ii) G.S.R. 422(E) published in Gazette of India dated the 1st August, 1998 together with an explanatory memorandum making certain amendments in the notification No. 05/98-CE., dated the 2nd June, 1998.
 - (iii) G.S.R. 423(E) published in Gazette of India dated the 1st August, 1998 together with an explanatory memorandum seeking to rescind certain notifications mentioned therein.
 - (iv) G.S.R. 424(E) published in Gazette of India dated the 1st August, 1998 together with an explanatory memorandum seeking to define newsprint for the purposes of classification under chapter 48 of the schedule to the Central Excise Tariff Act,1385.
 - (v) G.S.R. 664 (E)—published in Gazette of India dated the 10th November, 1998 together with an explanatory memorandum making certain amendments in the notification No. 05/98 - CE., dated the 2nd June, 1998.
 - (vi) G.S.R. 555 (E)—published in Gazette of India dated the 3rd September, 1998 together with an explanatory memorandum making certain amendments in the notification No. 9/96 - CE., dated the 23rd July, 1998.
 - (vii) G.S.R. 493 (E)—published in Gazette of India dated the 12th August, 1998 together with an explanatory memorandum regarding exemption to all goods produced or manufactured in a 100% Export Oriented Unit or a free trade Zone or a Electronic Hardware Technology Park or a Software Technology Park unit and allowed to be sold in domestic tariff area from so much of duty of excise leviable thereon.
 - (viii). G.S.R. 568 (E)—published in Gazette of India dated the 8th September, 1998 together with an explanatory memorandum

making certain amendments in the notification No. 05/98 - CE., dated the 2nd June, 1998.

- (ix) G.S.R. 587 (E)—published in Gazette of India dated the 21st September, 1998 together with an explanatory memorandum making certain amendments in the notification No. 05/98 - CE., dated the 2nd June, 1998.
- (22) A copy each of the following Notifications (Hindi and English versions)under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:—
 - (i) G.S.R. 359 (E) published in Gazette of India dated the 26th June, 1998 together with an explanatory memorandum seeking to impose anti-dumping duties on Isobutyl Benzene imported into India from Peoples Republic of China at the rate of Rs. 12,465 per metric tonne.
 - (ii) G.S.R. 360 (E) published in Gazette of India dated the 26th June, 1998 together with an explanatory memorandum seeking to rescind Notification No. 134/95-Cus. dated the 31st August, 1998.
 - (iii) G.S.R. 371 (E) published in Gazette of India dated the 30th June, 1998 together with an explanatory memorandum seeking to impose provisional anti-dumping duties on Polystyrene imported from Malaysia, Republic of Korea, Taiwan and Japan.
 - (iv) G.S.R. 408 (E) published in Gazette of India dated the 24th July, 1998 together with an explanatory memorandum seeking to impose final anti-dumping duties on Vitamin C imported into India, and originating in or exported from Japan and China at specified rates recommended by the designated Authority.
 - (v) G.S.R. 644 (E) published in Gazette of India dated the 27th October, 1998 together with an explanatory memorandum seeking to impose anti-dumping duty on metallurgical coke originating in or exported from China P.R. and imported into India.
 - (vi) G.S.R. 645 (E) published in Gazette of India dated the 27th October, 1998 together with an explanatory memorandum seeking to rescind Notification No. 22/98-Cus., dated the 6th May, 1998.

- (23) A copy of the Notification No. G.S.R. 624(E) (Hindi and English versions) published in Gazette of India dated the 16th October, 1998 regarding exemption from the whole of service tax the taxable service, other than certain services mentioned therein provided by a practising chartered accountant, practising company secretary or a practising cost accountant to a client in his professional capacity, issued under section 93 of the Finance Act, 1994.
- (24) A copy of the Regional Rural Banks (Appointment and Promotion of Officers and Other Employees) Rules, 1998 (Hindi and English versions) published in Notification No. S.O. 642(E) in Gazette of India dated the 29th July, 1998, under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976, together with a corrigendum thereto published in Notification No. S.O. 1073(E) dated the 15th December, 1998.
- (25) A copy of the Life Insurance Corporation (Amendment) Regulations, 1998 (Hindi and English versions) published in Notification No. F. No. 81(1)/INS-II/97 in Gazette of India dated the 9th May, 1998, under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956, together with a corrigendum thereto published in Notification No. F. No. 81(1)/Ins.II/97, dated the 12th December, 1998.
- (26) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Bank for the year ended on the 31st March, 1998, together with Auditor's Report thereon:—
 - (i) Basti Gramin Bank, Basti (Uttar Pradesh)
 - (ii) Ka Bank Nongkyndong Ri Khasi, Jaintia, Shilong (Meghalaya)
 - (iii) Arunachal Pradesh Rural Bank, Pasighat (Arunachal Pradesh)
 - (iv) Sri Visakha Grameena Bank, Sirkakulam, (Andhra Pradesh)
 - (v) Balia Kshetriya Gramin Bank, Ballia (Uttar Pradesh)
 - (vi) Mizoram Rural Bank, Aizawl (Mizoram)
 - (vii) Gaur Gramin Bank, Malda (West Bengal)
 - (viii) Aurangabad Jalna Gramin Bank, Aurangabad (Maharashtra)
 - (ix) Mallabhum Gramin Bank, Bankura, (West Bengal)
 - (x) Manipur Rural Bank, Imphal (Manipur)

- (xi) Nadia Gramin Bank, Krishnagar (West Bengal)
- (xii) Subansiri Gaonlia Bank, North Lakhimpur (Assam)
- (xiii) Cachar Gramin Bank, Silchar (Assam)
- (xiv) Giridih Kshetriya Gramin Bank, Giridih (Bihar)
- (xv) Chandrapur Gadchiroli Gramin Bank, Chandrapur (Maharashtra)
- (xvi) Nimar Kshetriya Gramin Bank, Khargone (M.P.)
- (xvii) Bhandara Gramin Bank, Bhandara (Maharashtra)
- (xviii) Dewas Shajapur Kshetriya Gramin Bank, Dewas (M.P.)
 - (xix) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri (Maharashtra)
 - (xx) Rajgarh Schore Kshetriya Gramin Bank, Schore (M.P.)
- (xxi) Indore Ujjain Kshetriya Gramin Bank, Ujjain (M.P.)
- (xxii) Barabanki Gramin Bank, Barabanki (U.P.)
- (xxiii) Solapur Gramin Bank, Solapur (Maharashtra)
- (xxiv) Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar)
- (xxv) Avadh Gramin Bank, Lucknow (U.P.)
- (xxvi) Baitarani Gramin Bank, Baripada (Orissa)
- (xxvii) Farrukhabad Gramin Bank, Farrukhabad (U.P.)
- (xxviii) Jammu Rural Bank, Jammu (J&K)
 - (xxix) Begusarai Kshetriya Gramin Bank, Begusarai (Bihar)
 - (xxx) Howrah Gramin Bank, Howrah (West Bengal)
- (xxxi) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur (Bihar)
- (xxxii) Balasore Gramya Bank, Balasore (Orissa)
- (xxxiii) Mahakaushal Kshetriya Gramin Bank, Narsinghpur (M.P.)
- (xxxiv) Thar Aanchalik Gramin Bank, Jodhpur (Rajasthan)
- (xxxv) Bardhaman Gramin Bank, Burdwan (West Bengal)
- (xxxvi) Monghyr Kshetriya Gramin Bank, Munger (Bihar)
- (xxxvii) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan)
- (xxxviii) Cuttack Gramya Bank, Cuttack (Orissa)
 - (xxxix) Durg Rajnandgaon Gramin Bank, Rajnandgaon (M.P.)
 - (xl) Kutch Gramin Bank, Bhuj (Gujarat)
 - (xli) Banaskantha Mehsana Gramin Bank, Patan (Gujarat)

- (xlii) Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat)
- (xliii) Golconda Grameena Bank, Hyderabad (A.P.)
- (xliv) Sri Sathavahana Grameena Bank, Karimnagar (A.P.)
- (xlv) Sri Rama Grameena Bank, Nizamabad (A.P.)
- (xlvi) Sri Saraswathi Grameena Bank, Adilabad (A.P.)
- (xlvii) Chaitanya Grameena Bank, Tenali (A.P.)
- (xlviii) Rushikulya Gramya Bank, Berhampur (Orissa)
 - (xlix) Godavari Grameena Bank, Rajahmundry (A.P.)
 - (1) Gopalganj Kshetriya Gramin Bank, Gopalganj (Bihar)
 - (li) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur (M.P.)
 - (lii) Gwalior Datia Kshetriya Gramin Bank, Datia (M.P.)
 - (liii) Yavatmal Gramin Bank, Yavatmal (Maharashtra)
 - (liv) Surguja Kshetriya Gramin Bank, Ambikapur (M.P.)
 - (Iv) Saran Kshetriya Gramin Bank, Chapra (Bihar)
 - (lvi) Buldhana Gramin Bank, Buldhana (Maharashtra)
 - (Ivii) Shahdol Kshetriya Gramin Bank, Shahdol (M.P.)
 - (lviii) Siwan Kshetriya Gramin Bank, Siwan (Bihar)
 - (lix) Hadoti Kshetriya Gramin Bank, Kota (Rajasthan)
 - (lx) Akola Gramin Bank, Akola (Maharashtra)
 - (lxi) Chambal Kshetriya Gramin Bank, Morena (M.P.)
 - (lxii) Madhubani Kshetriya Gramin Bank, Madhubani (Bihar)
 - (lxiii) Mandla Balaghat Kshetriya Gramin Bank, Mandla (M.P.)
 - (lxiv) Kshetriya Gramin Bank, Hoshangabad (M.P.)
 - (lxv) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara (M.P.)
 - (Ixvi) Mithila Kshetriya Gramin Bank, Darbhanga (Bihar)
 - (Ixvii) Etawah Kshetriya Gramin Bank, Etawah (U.P.)
- (Ixviii) Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar)
- (lxix) Kosi Kshetriya Gramin Bank, Purnea (Bihar)
- (lxx) Langpi Dehangi Rural Bank, Diphu (Assam)
- (Ixxi) Alaknanda Gramin Bank, Pauri Garhwal (U.P.)
- (Ixxii) Samastipur Kshetriya Gramin Bank, Samastipur (Bihar)

- (Ixxiii) Ganga Yamuna Gramin Bank, Dehradun (U.P.)
- (Ixxiv) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.)
- (lxxv) Nagarjuna Gramin Bank, Khammam (A.P.)
- (Ixxvi) Koraput Panchabati Gramya Bank, Jeypore (Orissa)
- (Ixxvii) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (M.P.)
- (Ixxviii) Damoh Panna Sagar Kshetriya Gramin bank, Damoh (M.P.)
 - (lxxix) Shivpuri Guna Gramin Bank, Shivpuri (M.P.)
 - (lxxx) Krishna Gramin Bank, Gulbarga (Karnataka)
- (lxxxi) Kalahandi Anchalika Gramya Bank, Bhawanipatan (Orissa)
- (lxxxii) Sangameshwara Grameena Bank, Mahbubnagar (A.P.)
- (Ixxxiii) Parvatiya Gramin Bank, Chamba (Himachal Pradesh)
- (lxxxiv) Bolangir Anchalik Gramya Bank, Bolangir (Orissa)
- (lxxxv) Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.)
- (Ixxxvi) Bundelkhand Kshetriya Gramin Bank, Tikamgarh (M.P.)

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- (Ixxxvii) Bastar Kshetriya Gramin Bank, Jagdalpur (M.P.)
- (Ixxxviii) Santhal Parganas Gramin Bank, Dumka (Bihar)
- (Ixxxix) Kakathiya Grameena Bank, Hanamkonda (A.P.)
 - (xc) Palmau Kshetriya Gramin Bank, Daltonganj (Bihar)
 - (xci) Manjira Grameena Bank, Sangareddy (A.P.)
 - (xcii) Nagaland Rural Bank, Kohima (Nagaland)
- (27) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins) of the One Hundred Rupees (containing Silver 50%, Copper 40%, Nikel 5% and Zinc 5%) Fifty Rupees, Ten Rupees and Two Rupees (containing Copper 75% and Nickel 25%) Coined in the Memory of "SRI AUROBINDO" Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 696(E) in Gazette of India dated the 20th November, 1998 under sub-section 3 of section 21 of the Coinage Act, 1906.
 - (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1997-98.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Mumbai, for the year 1997-98, alongwith Audited Accounts under sub-section 5 of section 18 and 23 of the Industrial Development Bank of India Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, New Delhi, for the year 1997-98.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industrial Development Bank of India, Lucknow, for the year 1997-98, alongwith Audited Accounts, under sub-section
 (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industrial Development Bank of India, Lucknow, for the year 1997-98.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 1997-98.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer & Research Institute, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer & Research Institute, Ahmedabad, for the year 1997-98.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the

working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1997-98.

- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1997-98.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the Cycle Corporation of India Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 1997-98.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1997-98.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Praga Tools Limited, Secunderabad, for the year 1996-97.
 - (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1997-98.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1997-98, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (33) above.

(35) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Eleventh and Twelfth Lok Sabha:---

TENTH LOK SABHA

- 1. Statement No. XXXVIII
- 2. Statement No. XXXV
- 3. Statement No. XXV
- 4. Statement No. XXI
- 5. Statement No. XIX
- 6. Statement No. XVII
- 7. Statement No. XIV
- 8. Statement No. XII
- Third Session, 1992 Fourth Session, 1992 Ninth Session, 1994 Eleventh Session, 1994 Twelfth Session, 1994 Thirteenth Session, 1995 Fourteenth Session, 1995 Fifteenth Session, 1995

ELEVENTH LOK SABHA

- 9. Statement No. IX
- 10. Statement No. VIII
- 11. Statement No. VII
- 12. Statement No. V
- 13. Statement No. V

Second Session, 1996 Third Session, 1996 Fourth Session, 1997 Fifth Session, 1997 Sixth Session, 1997

TWELFTH LOK SABHA

14.	Statement No.	III	First Session, 1998
15.	Statement No.	III	Second Session, 1998

- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, for the year 1997-98.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1997-98.
- (38) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-conventional Energy Sources, for the year 1998-99.
 - (38A) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1997-98.
- (39) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 354 (E) published in Gazette of India dated the 23rd June, 1998 approving the Jawaharlal Nehru Port Trust Employees (Retirement) First Amendment Regulations, 1998.
 - (ii) G.S.R. 357 (E) published in Gazette of India dated the 25th June, 1998 approving the Calcutta Port Trust Employees' (Contributory Provident Fund) Regulations, 1998.
 - (iii) G.S.R. 366 (E) published in Gazette of India dated the 29th June, 1998 approving the Tuticorin Port Employees (Classification, Control and Appeal) Third Amendment Regulations, 1998.
 - (iv) G.S.R. 387 (E) published in Gazette of India dated the 14th July, 1998 approving the Mormugao Port Trust Employees (Leave Travel Concession) Amendment Regulations, 1998.
 - (v) G.S.R. 470 (E) published in Gazette of India dated the 19th August, 1997 approving the Mormugao Port Employees

(Recruitment, Schiority and Promotion) Amendment Regulations, 1997.

- (vi) G.S.R. 520 (E) published in Gazette of India dated the 24th August, 1998 approving the Visakhapatnam Port Trust Employees (Allotment of Residences) Regulations, 1998.
- (vii) G.S.R. 556 (E) published in Gazette of India dated the 3rd September, 1998 approving the Mormugao Port Employees (Welfare Fund) Amendment Regulations, 1998.
- (viii) G.S.R. 589 (E) published in Gazette of India dated the 22nd September, 1998 approving the Tuticorin Port Trust Employees (Recruitment, Seniority, and Promotion) Amendment Regulations, 1998.
 - (ix) G.S.R. 658 (E) published in Gazette of India dated the Sth November, 1998 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1998.
 - (x) G.S.R. 640 (E) published in Gazette of India dated the 23rd October, 1998 approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1998.
 - (xi) G.S.R. 655 (E) published in Gazette of India dated the 19th November, 1997 approving the Visakhapatnam Port Trust Employees (Contributory Outdoor and Indoor Medical Benefits after Retirement) Amendment Regulations, 1997.
- (40) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugaon Port Trust, Goa, for the year 1997-98, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugaon Port Trust, Goa, for the year 1997-98.
- (41) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 1997-98, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Mumbai Port Trust, Mumbai, for the year 1997-98.

- (42) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, for the year 1997-98, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, for the year 1997-98.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 1997-98.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras Dock Labour Board, Chennai, for the year 1997-98.
- (45) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1997-98.
- (46) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vishakhapatnam Dock Labour Board, Visakhapatnam, for the year 1997-98.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Dock Labour Board for the year 1997-98.
- (48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Shipping Corporation of India, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the Shipping Corporation of India, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hooghly Dock & Port Engineers Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Hooghly Dock & Port Engineers Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (49) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, for the year 1996-97.
 - (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
 - (51) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust for the year 1997-98.

- (52) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust for the year 1997-98.
- (53) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 1997-98.
- (54) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust, Calcutta, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Port Trust, Calcutta, for the year 1997-98.
- (55) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Kandla Port Trust for the year 1997-98, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1997-98.
 - (b) (i) Annual Accounts of the Cochin Port Trust for the year 1997-98 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1997-98.
 - (c) (i) Annual Accounts of the Mormugao Port Trust for the year 1997-98, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1997-98.

- (d) (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1997-98, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1997-98.
- (e) (i) Annual Accounts of the New Mangalore Port Trust for the year 1997-98, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust, for the year, 1997-98.
- (f) (i) Annual Accounts of the Madras Port Trust for the year 1996-97, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1996-97.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned that (f) of item (55) above.
 - (57) (i) A copy of the Annual Administration Report (Hindi and English versions) for the Jawaharlal Nehru Port Trust for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust for the year 1997-98.
 - (58) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 1992-93.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
 - (60) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English version) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 1993-94.

- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
 - (62) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 1994-95.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
 - (64) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 1995-96.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) A copy of the Indian Telegraph (Second Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 494(E) in Gazette of India dated the 12th August, 1998 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (67) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the HTL Limited, Chennai, for the year 1997-98.
 - (ii) Annual Report of the HTL Limited, Chennai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (68) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1997-98.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1996-97.

- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (e) of item (68) above.
- (70) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (a) Statement regarding Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the years 1991-92 to 1994-95.
 - (b) (i) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iv) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) Statement regarding Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 1992-93 to 1994-95.
 - (d) (i) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1993-94, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (71) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
 - (72) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 1997-98.
 - (73) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agricultural and Rural Development Banks' Federation Limited, Mumbai, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agricultural and Rural Development Banks' Federation Limited, Mumbai, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agricultural and Rural Development Banks' Federation Limited, Mumbai, for the year 1997-98.
 - (74) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training of National Cooperative Union of India, New Delhi, for the year 1997-98.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 1997-98.
- (75) A copy of the Notification No. S.O. 508(E) (Hindi and English versions) published in Gazette of India dated the 13th June, 1998 fixing the price of Urea, Zincated Urea and Anhydrous Ammonia, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (76) A copy of the National Oilseeds and Vegetable Oils Development Board (Second Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 634(E) in Gazette of India dated the 22nd October, 1998, under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983 together with brief statement of the amendment of the NOVOD Board Rules, 1984.
- (77) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, for the year 1997-98, alongwith Audited Accounts.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) of the working of the Betwa River Boards, for the year 1997-98.
- (79) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services, Act, 1951:---
 - (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1998, published in Notification No. G.S.R. 674(E) in Gazette of India dated the 13th November, 1998.
 - (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1998 published in

Notification No. G.S.R. 675(E) in Gazette of India dated the 13th November, 1998.

- (iii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1998 published in Notification No. G.S.R. 676(E) in Gazette of India dated the 13th November, 1998.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 1997-98.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre of India, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Electronics Research and Development Centre of India, for the year 1997-98.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Centre for Software Technology, Mumbai, for the year 1997-98.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Electronics Test Engineering, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Society for Electronics Test Engineering, New Delhi, for the year 1997-98.

3. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd December, 1998, Rajya Sabha passed the Patents (Amendment) Bill, 1998.

4. Bill as passed by the Rajya Sabha-laid on the Table

The Patents (Amendment) Bill, 1998.

5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each.—

(1)	Shri Udai Lal Ajna	27 May, 1998 to 10 June, 1998.
(2)	Shri Abhaysinh S. Bhonsle	27 May, 1998 to 12 June, 1998.
(3)	Smt. Vijaya Rajc Scindia	23 March, 1998 to 31 March, 1998. 27 May, 1998 to 12 June, 1998, and 3 July, 1998 to 22 July, 1998.
(4)	Shri Ram Krishna Patil	17 July, 1998 to 5 August, 1998.
(5)	Shri Mani Kumar Subba	21 July, 1998 to 6 August, 1998.
(6)	Shri Omar Abdullah	15 July, 1998 to 6 August, 1998.
(7)	Smt. Malti Devi	30 November, 1998 to 23 December, 1998.
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6. Government Bill-Introduced

The Bihar Reorgansiation Bill, 1998.

7 Calling Attention

Dr. T. Subbarami Reddy called the attention of the Minister of Food and Consumer Affairs to the situation arising out of the continuous import of sugar by the Government without imposing any levy on imported sugar thereby causing great hardship to the domestic producers and the action taken by the Government in regard thereto.

(Due to interruptions in the House, Lok Sabha adjourned at 2.11 p.m. and re-assembled at 3 p.m.)

& Report of the Standing Committee on External Affairs

Shri P. Shiv Shanker presented a copy of the Third Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the recommendations/observations contained in the First Report (Twelfth Lok Søbha) on Demands for Grants of the Ministry of External Affairs for the year 1998-99.

A. Report and Minutes of Standing Committee on Finance

Shri Bhagwan Shankar Rawat presented the Eleventh Report and Minutes (Hindi and English versions) of the Standing Committee on Finance on the Foreign Exchange Management Bill, 1998.

10. Action taken statement of the Standing Committee on Railways

Kum. Mamata Banerjee laid on the Table (Hindi and English versions) the statement showing action taken by Government on the recommendations contained in the following Reports:

- (1) Seventh Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the First Report on 'Passenger Amenities'.
- (2) Eighth Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Second Report on 'Doubling of the Railway Lines and Metro Railway project in Calcutta'.
- (3) Ninth Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Fourth Report on 'Opening of New Lines on Indian Railways'.
- (4) Tenth Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Fifth Report on 'Suburban Railways'.
- (5) Eleventh Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Third Report on 'Gauge Conversion on Indian Railways'.
- (6) Thirteenth Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Sixth Report on 'Demands for Grants 1994-95'.
- (7) Seventeenth Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Fifteenth Report on 'Electrification of Railway Lines'.
- (8) Eighteenth Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Twelfth Report on 'Production Units of Indian Railways.

- (9) Twentieth Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Fourteenth Report on 'Demands for Grants 1995-96'.
- (10) Twenty first Report (Tenth Lok Sabha) on Action Taken on the recommendations/observations contained in the Sixteenth Report on 'Requirement, Procurement, and Utilisation of Wagons by Indian Railways.'
- (11) Third Report (Eleventh Lok Sabha) on Action Taken on the recommendations/observations contained in the Nineteenth Report on (Tenth Lok Sabha) 'Safety Measures and Maintenance of Assets in Railways'.
- (12) Seventh Report (Eleventh Lok Sabha) on Action Taken on the recommendations/observations contained in the First Report (Eleventh Lok Sabha) on 'Budgetary Support to Railways'.
- (13) Eighth Report (Eleventh Lok Sabha) on Action Taken on the recommendations/observations contained in the Fourth Report (Eleventh Lok Sabha) 'Demands for Grants 1996-97'.

11. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:---

- (1) Shri Chandresh Patel regarding need to provide B-2 Category status to Jamnagar town for payment of House Rent Allowance to Government employees.
- (2) Shri Tapan Sikdar regarding need to shift administrative control of Hindustan Cables Limited from Industry Ministry to Communications Ministry to facilitate its revival.
- (3) Dr. Ram Vilas Vedanti regarding need for setting up of an Anola based industry in Pratapgarh region, Uttar Pradesh.
- (4) Shri Thavarchand Gehlot regarding need to establish a relay centre of Delhi Doordarshan at Agarmalwa in Madhya Pradesh.

- (5) Shri K.H. Muniyappa regarding need to provide financial assistance to the State Government of Karnataka for desilting the Water tanks in Kolar in Karnataka.
- (6) Shri Madhavrao Patil regarding need to start air service between Nasik and Delhi via Aurangabad or Poona.
- (7) Shri Ram Narain Meena regarding need to introduce air service on Delhi-Kota-Mumbai and Delhi-Kota-Indore route.
- (8) Shri Samar Chaudhary regarding need to take necessary steps for stopping Cross-border movements of anti-national insurgents along the borders of Tripura.
- (9) Shri Ravi Prakash Verma regarding need to stop telecast of the programme 'City Halchal' on Television at district Khiri, Uttar Pradesh.
- (10) Shri M. C. Damotharan regarding need for construction of a railway overbridge near Ulundurpet in Tamil Nadu.
- (11) Smt. Krishna Bose regarding need to provide financial help for proper maintenance of canals/nullahs in Clacutta.
- (12) Prof. Jogendra Kawade regarding need to safeguard the sanctity of Buddhist monuments in the country.
- (13) Shri Anand Ratna Maurya regarding need for construction of a railway over bridge at Chandauli-Sakaldiha station road in U.P.
- (14) Shri Prabhu Dayal Katheria regarding need to release more funds for development of Bateshwar, a tourist resort at Shikohabad, U.P.
- (15) Shri Abhaysinh S. Bhonsle regarding need to sanction the export quota of cotton of at least 5 lakh bales to the Maharashtra State Co-operative Cotton Growers Marketing Federation.
- (16) Shri S. Sudhar Reddy regarding need to treat the calls between Hyderabad and sub-urban areas within a radius of 100 Kelometres of Hyderabad city, Andhra Pradesh as local calls.
- (17) Shri P. C. Thomas regarding need to include Kerala in the Express Highway between North and South.
- (18) Shri Kishan Singh Sangwan regarding need to ensure that State Governments do not use ESMA frequently against Government employees.

(19) Shri Sanat Kumar Mandal regarding need for exploration of oil blocks at Sunderbans and adjoining areas in West Bengal.

12. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs on behalf of Prime Minister laid on the Table a copy (Hindi and English Versions) of the statement on Members of Parliament Local Area Development Scheme.

13. National Song

The National Song was played.

(Lok Sabha adjourned sine die at 3.22 P.M.)

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S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-3947LS-23-12-1998.